

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

**MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 17/81-ALC2/2019 DATED 27.11.2019**

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 17/81 of Norms Committee-II for the year 2019-20 held on 27.11.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S. K. Jain, D.O.	DPIIT
2.	Shri B. C. Nayak, D.O.	DHI
3.	Shri Saurabh Ranjan, Scientist 'C'	MeitY
4.	Shri K. S. Sodhi, AD (ME)	MSME
5.	Shri V.C. Agarwal, (TEC-3)	Consultant
6.	Shri S. K. Bhatnagar,	Consultant
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

Minutes of the cases discussed in the meeting are as under:


SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

MEETING NUMBER: 17/81-ALC2/2019

MEETING DATE: 27.11.2019

1	Case No.: 7/5/81-ALC2/2015	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Deferred
Decision: The Committee considered the case as per agenda and noted that the deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 30.09.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.				

2	Case No.:45/14/81- ALC2/2018	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00763/AM19/	RLA File :32/24/040/00039/AM16/	Lic.No/Date:3210077835 16.03.2016	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.				

3	Case No.:4/10/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Deferred
Decision: The Committee considered the case as per agenda and noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. Members of study group informed that the applicant company has provided some information as sought during the visit and the study report is being prepared. Hence, the Committee decided to wait for the study group report. The case stands deferred.				

4	Case No.:2/6/81-ALC2/2017	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00142/AM18/	RLA File :10/24/040/00008/AM17/	Lic.No/Date:1010059489 24.05.2016	Deferred
Decision: The Committee considered the case as per agenda and noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. Members of study group informed that the applicant company has provided some information as sought during the visit and the study report is being prepared. Hence, the Committee decided to wait for the study group report. The case stands deferred.				

	Case No.:51/7/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Deferred
5	Decision: The Committee considered the case as per agenda and noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. Members of study group informed that the applicant company has provided some information as sought during the visit and the study report is being prepared. Hence, the Committee decided to wait for the study group report. The case stands deferred.			
	Case No.:2/12/81-ALC2/2016	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Deferred
6	Decision: The Committee considered the case as per agenda and noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. Members of study group informed that the applicant company has provided some information as sought during the visit and the study report is being prepared. Hence, the Committee decided to wait for the study group report. The case stands deferred.			
	Case No.:61/12/81-ALC2/2018	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00699/AM19/	RLA File :32/24/040/00007/AM17/	Lic.No/Date:3210077929 13.07.2016	Deferred
7	Decision: The Committee considered the case as per agenda and representative of MSME informed that the applicant's reply dated 25.11.2019 is deficient as the applicant did not give reply as per queries raised in deficiency letter. Therefore, the Committee decided to seek again from the applicant to furnish following information: 1. Percentage of lead content in import & export items. 2. To clarify how the export item at Sl. No. 1 & import item at Sl. No. 1 are the same. The case stands deferred.			


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8	Case No.: 4/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00381/AM19/	RLA File :04/24/040/00141/AM17/	Lic.No/Date:0410162483 10.11.2016	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments as per advice of Consultant (TEC-3). The case stands deferred.				

9	Case No.:185/14/81-ALC2/2018	Party Name: ELECTRO FIBRES	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00903/AM19/	RLA File :07/24/040/00240/AM17/	Lic.No/Date:0710110631 10.11.2016	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 30.09.2019 followed by a reminder on 15.10.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.				

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Case No.:35/14/81-ALC2/2018	Party Name: SALZER ELECTRONICS LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:		
HQ File :01/81/050/00753/AM19/	RLA File :32/24/040/00026/AM17/	Lic.No/Date:3210078034 28.11.2016	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the recommendation of representative of DHI as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85041090	Toroidal Transformers	6800.000 Number	72251920	CRNO Steel	1.02 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

11	Case No.:351/14/81-ALC2/2018	Party Name: ELECTRO FIBRES	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/01069/AM19/	RLA File :07/24/040/00348/AM17/	Lic.No/Date:0710110983 18.01.2017	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2019 followed by a reminder on 06.11.2019. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.				


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12	Case No.:53/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00771/AM19/	RLA File :07/24/040/00062/AM18/	Lic.No/Date:0710111702 31.05.2017	Deferred
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to MSME on 22.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

13	Case No.:20/12/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00658/AM19/	RLA File :07/24/040/00107/AM18/	Lic.No/Date:0710111892 20.07.2017	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 08.11.2019 given by Consultant (TEC-1). (Copy enclosed). RA concerned may take suitable consequential action accordingly.				

14	Case No.:35/17/81-ALC2/2017	Party Name: R. R. KABEL LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	Deferred
Decision: The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The applicant's representative informed during personal hearing that they have requested to RA, Mumbai for amendment in the AA and will apply for ratification after receiving amendment. Therefore, the Committee decided to wait for the information for further examination of the case. The case stands deferred.				

15	Case No.: 133/14/81-ALC2/2018	Party Name: AMC COOKWARE (INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00851/AM19/	RLA File :07/24/040/00146/AM18/	Lic.No/Date:0710112048 23.08.2017	Withdrawn
Decision: The Committee considered the case as per agenda and noted that the applicant informed vide email dated 22.11.2019 that the above AA has been surrendered. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Bangalore. Case is withdrawn.				


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16	Case No.:71/14/81-ALC2/2018	Party Name: IHITA ENGINEERING SERVICES PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00789/AM19/	RLA File :04/24/040/00118/AM18/	Lic.No/Date:0410163691 13.11.2017	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2019 followed by a reminder on 06.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.				

17	Case No.:72/14/81-ALC2/2018	Party Name: PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00790/AM19/	RLA File :04/24/040/00160/AM18/	Lic.No/Date:0410163695 14.11.2017	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.10.2019 followed by a reminder on 06.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.				

18	Case No.:25/24/81-ALC2/2017	Party Name: R. R. KABEL LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	Deferred
Decision: The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The applicant's representative informed during personal hearing that they have requested to RA, Mumbai for amendment in the AA and will apply for ratification after receiving amendment. Therefore, the Committee decided to wait for the information for further examination of the case. The case stands deferred.				

19	Case No.: 33/2/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT. LTD.	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00038/AM19/	RLA File :34/24/040/00279/AM18/	Lic.No/Date:3410043786 05.01.2018	Withdrawn
Decision: The Committee considered the case as per agenda and noted that the applicant informed vide email dated 02.10.2019 that the above AA has been submitted to RA, Vadodara for closure of license. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. Case is withdrawn.				

Case No.:358/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/01076/AM19/	RLA File :07/24/040/00289/AM18/	Lic.No/Date:0710112738 24.01.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI: 1. Appendix 11A of application giving wastage sought. 2. Sl. No. 11 of Standard Deficiency Format for each raw material. 3. To indicate item number of import where CRGO is proposed to be imported and any wastage on the same. The case stands deferred.			

Case No.:363/14/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/01081/AM19/	RLA File :07/24/040/00312/AM18/	Lic.No/Date:0710112822 14.02.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. To provide clarification for, why the import & export items are same. 2. To provide the details of manufacturing process. The case stands deferred.			

Case No.: 36/5/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00244/AM19/	RLA File :03/94/040/00069/AM19/	Lic.No/Date:0310820713 27.04.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 20.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019:			
Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73043919	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition OD 269.88 * 21 MM THK GRADE K-55/D10	229 MT
2	73043919	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition OD 244.48 * 21 MM THK GRADE K-55/D10	46 MT
3	73043919	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 10-3/4" OD 298.45 * 20 MM THK GRADE K-55/D10	66 MT
4	73043919	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 5-1/2" OD 153.67 * 14 MM THK GRADE L-80/D10	18.5 MT
5	73043919	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 5-1/2" OD 153.67 * 14 MM THK GRADE K-55/D10	18.5 MT

6	73043919	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 7" OD 200.03 * 18.5 MM THK GRADE K-55/D10	19.10 MT
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Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

Case No.:210/14/81-ALC2/2018	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00928/AM19/	RLA File :07/24/040/00010/AM19/	Lic. No/Date:0710113220 02.05.2018	Deferred

23 **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. To provide clarification for, why the import & export items are same.
2. To provide the details of manufacturing process.

The case stands deferred.

Case No.:91/14/81-ALC2/2018	Party Name: VEER-O- METALS PVT .LTD	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00809/AM19/	RLA File :07/24/040/00055/AM19/	Lic.No/Date:0710113373 31.05.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 20.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.07.2019:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85049090	Sheet Metal Components: Net content of raw materials:	160.000 MT	1	72104900	GI COILS	184 MT with 21% wastage
	1). GI Coils-152.000 MT 2). Rivets/ Fasteners-NET TO NET BASIS		2	73182990	Rivets & Fasteners	Net to net as per GN-4

RA concerned may take suitable consequential action accordingly.

Case No.:75/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00283/AM19/	RLA File :07/24/040/00342/AM18/	Lic.No/Date:0710113376 01.06.2018	Deferred

25 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2019 followed by a reminder on 06.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information.
The case stands deferred.

26	Case No.:74/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00282/AM19/	RLA File :07/24/040/00333/AM18/	Lic.No/Date:0710113408 07.06.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.10.2019 followed by a reminder on 06.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.				

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Case No.:75/8/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00457/AM19/	RLA File :05/24/040/00242/AM19/	Lic.No/Date:0510407345 27.07.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 08.11.2019:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, & minimum thickness of 1.20mm and upto 80mm width- HE Alloy-alloy-206, Alloy with 20% Nickel , 6% Manganese and balance Ferrous	25280 Kg with 3% wastage
2	81110010	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, & minimum thickness of 1.20mm and upto 80mm width- HE Alloy-alloy-72 ,Alloy 411 , Alloy 413 ,Alloy with 72% Manganese ,10% Nickel and 18% copper	36260 Kg with 3% wastage
3	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, & minimum thickness of 1.20mm and upto 80mm width- HE Alloy-alloy-223,Alloy with 22% Nickel, 3% Chrome & balance Ferrous	3680 Kg with 3% wastage
4	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, & minimum thickness of 1.20mm and upto 80mm width- LE Alloy-Alloy-36,Alloy with 36% Nickel & balance Iron	61890 Kg with 3% wastage
5	75061000	Cold Rolled strips of Max. Thickness 2.00 mm, & Minimum thickness of 1.20mm and upto 80mm width- Nickel , Nickel In Strips	1780 Kg with 3% wastage
6	74091100	Cold Rolled strips of Max. Thickness 2.00 mm, & Minimum thickness of 1.20mm and upto 80mm width- Copper ,Copper In Strips, (Minimum Purity 99.90%)	3990 Kg with 3% wastage

Note:

1. Grade/composition of alloys to match in import & export.
2. Thickness of import items to match thickness of layer of export product.

RA concerned may take suitable consequential action accordingly.




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Case No.:19/8/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00401/AM19/	RLA File :03/94/040/00372/AM19/	Lic.No/Date:0310822691 30.07.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by MSME:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	76069290	Stucco Embossed Aluminum Cladding B209 Alloy 3003 H140.6 mm thick x 686mm (Weight = 1176 Kg)	100000.000 Kg	1	76061200	Relevant Aluminum Alloys Aluminum Coil 3003 H14 Mill Finish	1.01 Kgs/Kg of net content in the export product
2	76069290	Flat Aluminium Sheet Confirming to ASTM B209 Alloy 1060 Temper H14 and half Hard with Polysurlyn mouisture barrier 0.8mm x 1219 Aluminium coil (Weight = 2121Kg including Polysurlyn mouisture barrier)	65000.000 Kg	2	76061200	Relevant Aluminum Alloys Aluminum Coil1060 H 14 Mill Finish	1.03Kgs/Kg of net content in the export product

Note:

1. Weight of export item at Sl. No. 1 is 1176 Kg.
2. Weight of export item at Sl. No. 2 is 2121 Kg including Polysurlyn Mouisture Barrier.
3. The word "Relevant" may be added in the description of import items.

RA concerned may take suitable consequential action accordingly.

Case No.:99/8/81-ALC2/2018	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
29 HQ File :01/81/050/00481/AM19/	RLA File :07/24/040/00123/AM19/	Lic.No/Date:0710113703 08.08.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 16.08.2019 followed by a reminder on

01.10.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information.

The case stands deferred.

Case No.:143/14/81-ALC2/2018	Party Name: EMMVEE PHOTOVOLTAIC POWER PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00861/AM19/	RLA File :07/24/040/00130/AM19/	Lic.No/Date:0710113785 30.08.2018	Deferred

30 **Decision:** The Committee considered the case as per agenda and Consultant (TEC-3) informed that the applicant's reply dated 12.11.2019 is deficient. The applicant did not give reply to any of the query as asked in deficiency letter dated 01.10.2019 and only sent copy of catalogues of import & export items. Therefore, the Committee decided to seek again from the applicant to furnish following information:

1. Specification of import & export items.
2. Calculations of requirement of raw material.

The case stands deferred.

Case No.:5/12/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00643/AM19/	RLA File :03/94/040/00510/AM19/	Lic.No/Date:0310823617 07.09.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
31 1	73043939	Carbon Steel Seamless Pipes As Per API 5CT LATEST EDITION 13-3/8" OD 365.12 * 20.62 MM THK GRADE K-55/D10	48 MT
2	73043939	Carbon Steel Seamless Pipes As Per API 5CT LATEST EDITION 10-3/4" OD 298.45 * 20 MM THK GRADE K 55/D10	52 MT
3	73043939	Carbon Steel Seamless Pipes As Per API 5CT LATEST EDITION 9-5/8 OD 269.88 * 21 MM THK GRADE L 80/D10	25 MT
4	73043939	Carbon Steel Seamless Pipes As Per API 5CT LATEST EDITION 9-5/8 OD 269.88 * 21 MM THK GRADE K-55/D10	91.5 MT

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

Case No.:19/10/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00500/AM19/	RLA File :03/95/040/00506/AM19/	Lic.No/Date:0310823651 07.09.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.
The case stands deferred.

Case No.:6/12/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00644/AM19/	RLA File :03/94/040/00528/AM19/	Lic.No/Date:0310823797 17.09.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 21.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019 & 24.07.2019:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73079290	Coupling Size 9-5/8" L 80 / D10 (QTY 766 NOS & 19.45 MT) OD 269.88, ID 227.88 LENGTH 276.5 MM	211.730 Meter	73043919	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 9-5/8 OD 269.88 * 21 MM THK Grade L 80/D10	25 MT

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

Case No.:12/12/81-ALC2/2018	Party Name: GAUTAM SOLAR PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00650/AM19/	RLA File :05/23/040/00276/AM19/	Lic.No/Date:0510407880 25.09.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.07.2019 followed by reminders on 16.08.2019 & 06.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.:50/12/81-ALC2/2018	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00688/AM19/	RLA File :04/24/040/00130/AM19/	Lic.No/Date:0410164717 26.09.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 06.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information.

The case stands deferred.

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36	Case No.:56/12/81-ALC2/2018	Party Name: DEWAN& SONS	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00694/AM19/	RLA File :29/24/040/00004/AM19/	Lic.No/Date:2910025374 12.11.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 16.08.2019 followed by a reminder on 01.10.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.				
37	Case No.:62/12/81-ALC2/2018	Party Name: JINDAL FITTINGS LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00700/AM19/	RLA File :05/23/040/00357/AM19/	Lic.No/Date:0510408454 19.11.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 07.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.				
38	Case No.: 8/13/81-ALC2/2018	Party Name: MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00716/AM19/	RLA File :03/95/040/00916/AM19/	Lic.No/Date:0310825719 18.12.2018	Deferred
Decision: The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's reply dated 21.11.2019 is again deficient as they have not provided details of thickness of each coating and only sent a copy of earlier reply. Therefore, the Committee decided to ask from the applicant to furnish following information: 1. Thickness of each coating. The case stands deferred.				
39	Case No.:40/12/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00678/AM19/	RLA File :03/94/040/00789/AM19/	Lic.No/Date:0310825812 20.12.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 25.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 21.09.2019 & 09.11.2019:				

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73043939	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 13-3/8" OD 365.12 * 20.62 MM THK Grade K-55/D10	100 MT
2	73043939	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 10-3/4" OD 298.45 * 20 MM THK Grade K-55	87 MT
3	73043939	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 9-5/8 OD 269.88 * 21 MM THK Grade K-55/D10	208 MT
4	73043939	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 9-5/8 OD 269.88 * 21 MM THK Grade L-80/D10	125 MT
5	73043929	Carbon Steel Seamless Pipes As Per API 5CT Latest Edition 7-5/8 OD 215.90 * 19 MM THK Grade L-80	25 MT

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

40	Case No.:41/12/81-ALC2/2018	Party Name: HEENA METAL PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00679/AM19/	RLA File :03/94/040/00486/AM19/	Lic.No/Date:0310825822 20.12.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 01.06.2019 followed by reminders on 18.07.2019 & 07.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the reply of applicant.				
The case stands deferred.				

Case No.:34/12/81-ALC2/2018

Party Name: ANGELS
ALUMINIUM CORPORATION

Meet No/Date:17/81-ALC2/2019
27.11.2019

Status:

HQ File
:01/81/050/00672/AM19/

RLA File
:03/94/040/00819/AM19/

Lic.No/Date:0310825978
27.12.2018

Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:

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Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	76069290	Aluminium Coil A3003,H14,ASTM B209,WMB (Polysurlyn) 1.00mm thickness	70700.000 Kg	1	76061200	Relevant Aluminum Alloys Aluminum Coil 3003 H14 Mill Finish 0.93 x 1219 mm *C	1.01 Kgs/Kg content in the export product

2	76069290	Aluminium Coil A3003,H14,ASTM B209,WMB (Polysurlyn) 0.50mm thickness	5500.000 Kg	2	76061200	Relevant Aluminum Alloys Aluminum Coil 3003 H 14 Mill Finish 0.45 x 1219 mm *C	1.01 Kgs/Kg content in the export product
3	76069290	Aluminum Coil A3003,H14,ASTM B209,WMB (Polysurlyn) 0.40 mm thickness	22500.000 Kg	3	76061200	Relevant Aluminum Alloys Aluminum Coil 3003 H14 Mill Finish 0.35 x 1219 mm *C	1.01 Kgs/Kg content in the export product

Note: The word "Relevant" may be added in the description of import items.

RA concerned may take suitable consequential action accordingly.

42	Case No.:242/14/81-ALC2/2018	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00960/AM19/	RLA File :31/83/040/00145/AM19/	Lic.No/Date:3110067282 15.01.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. The applicant vide email dated 26.11.2019 requested another date for PH. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.				

43	Case No.:47/14/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00145/AM20/	RLA File :07/24/040/00246/AM19/	Lic.No/Date:0710114437 22.01.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

44	Case No.:289/14/81-ALC2/2018	Party Name: R. R. KABEL LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/01007/AM19/	RLA File :03/95/040/01148/AM19/	Lic.No/Date:0310827010 13.02.2019	Deferred
Decision: The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The applicant's representative informed during personal hearing that they have requested to RA, Mumbai for amendment in the AA and will apply for ratification after receiving amendment. Therefore, the Committee decided to wait for the information for further examination of the case. The case stands deferred.				


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45	Case No.:77/2/81-ALC2/2019	Party Name: DEEP SUN INDUSTRIES	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/01163/AM19/	RLA File :31/83/040/00185/AM19/	Lic.No/Date:3110067344 07.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. The applicant vide email dated 26.11.2019 requested another date for PH. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.				

46	Case No.:80/2/81-ALC2/2019	Party Name: POWERCORE INDUSTRIES INDIA PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/01166/AM19/	RLA File :07/24/040/00286/AM19/	Lic.No/Date:0710114653 13.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 08.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.				

47	Case No.:4/5/81-ALC2/2019	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00053/AM20/	RLA File :03/95/040/00101/AM20/	Lic.No/Date:0310828823 07.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to MoS on 19.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

48	Case No.:46/5/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00095/AM20/	RLA File :04/24/040/00023/AM20/	Lic.No/Date:0410165668 31.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 01.10.2019 followed by a reminder on 08.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.				


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Case No.: 1/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00099/AM20/	RLA File :34/24/040/00076/AM20/	Lic.No/Date:3410045181 03.06.2019	Approved

Decision: : The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 25.11.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85447090	OPTICAL GROUND WIRE (OPGW) 1) Aluminium Ingot/ Wire coil: 27.313MTS (2) High Carbon Steel Wire Rods of Relevant Grade: 47.369 MTS (3) 24F SUS Tube Size 3.35 MM :2.156 MT (100 KMS) , Total Weight : 76.838 MTS	100.000 Kilometer	1	76061190	Aluminium Ingot/ Wire coil	1.01Kgs/Kg content in the export product
			2	72279090	High Carbon Steel Wire Rods of Relevant Grade	1.02Kgs/Kg content in the export product
			3	85447090	24F SUS TUBE SIZE : 3.35 MM	1.01 Kms/Km content in the export product

Note:

1. The description of import item at Sl. No. 1 may be amended as “Aluminium Ingot/ Wire coil”.
2. The description of import item at Sl. No. 2 may be amended as “High Carbon Steel Wire Rods of Relevant Grade”.

RA concerned may take suitable consequential action accordingly.

50	Case No.:2/14/81-ALC2/2019	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00100/AM20/	RLA File :31/83/040/00038/AM20/	Lic.No/Date:3110067437 03.06.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 2, 3, 4, 5, 11 & 15 of the Standard Deficiency Format. The case stands deferred.				

51	Case No.:4/14/81-ALC2/2019	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00102/AM20/	RLA File :34/24/040/00074/AM20/	Lic.No/Date:3410045191 04.06.2019	Approved
Decision: The Committee considered the case as per agenda and observed that MoS vide U. O. No.: 2(8)/2017-TD				

dated 30.10.2019 has raised deficiencies. However, Consultant (SKB) informed the Committee that norms for the items has been ratified the NC in past. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 05/81 dated 12.6.2019 allowing quantity of **each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match.**
RA concerned may take suitable consequential action accordingly.

52	Case No.:3/14/81-ALC2/2019	Party Name: DEWAN & SONS	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00101/AM20/	RLA File :29/24/040/00007/AM20/	Lic.No/Date:2910025405 04.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that copy of application is incomplete as the applicant sent only a copy of Advance Authorization. Therefore, the Committee decided to request the applicant to furnish the complete set of application for examination of the case. The case stands deferred.				

53	Case No.:10/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00108/AM20/	RLA File :34/24/040/00066/AM20/	Lic.No/Date:3410045194 06.06.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Composition of export products. 2. Specific element of import in item No. 3. 3. Copy of NOC from concerned authority for import of item 3. 4. Sl. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.				

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Case No.:11/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:		
HQ File :01/81/050/00109/AM20/	RLA File :34/24/040/00067/AM20/	Lic.No/Date:3410045195 06.06.2019	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.11.2019 given by Consultant (TEC-3) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76051100	ALUMINIUM WIRE Net content : Aluminium Ingots : 6000MT	6000.000 MT	76011010	ALUMINIUM INGOTS	6060 MT

RA concerned may take suitable consequential action accordingly.

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55	Case No.:7/14/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00105/AM20/	RLA File :04/24/040/00056/AM20/	Lic.No/Date:0410165686 06.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

56	Case No.:5/14/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00103/AM20/	RLA File :04/24/040/00043/AM20/	Lic.No/Date:0410165683 06.06.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) & DHI was sent to the applicant on 08.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.				

57	Case No.:14/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00112/AM20/	RLA File :34/24/040/00068/AM20/	Lic.No/Date:3410045197 07.06.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Certificate of Analysis (CoA) of export product. 2. Sl. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.				

58	Case No.:12/14/81-ALC2/2019	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00110/AM20/	RLA File :05/23/040/00103/AM20/	Lic.No/Date:0510410839 07.06.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.				


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59	Case No.:13/14/81-ALC2/2019	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00111/AM20/	RLA File :02/24/040/00033/AM20/	Lic.No/Date:0210209231 07.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

60	Case No.:8/14/81-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00106/AM20/	RLA File :03/95/040/00042/AM20/	Lic.No/Date:0310829465 07.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

61	Case No.:9/14/81-ALC2/2019	Party Name: RAM RATNA WIRES LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00107/AM20/	RLA File :03/95/040/00994/AM19/	Lic.No/Date:0310829473 07.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

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Case No.:15/14/81-ALC2/2019	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00113/AM20/	RLA File :31/83/040/00043/AM20/	Lic.No/Date:3110067444 10.06.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 25.11.2019 given by Consultant (TEC-3) as under:			
Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73043919	Carbon Steel Seamless Pipes As Per API 5CT OD 269.90 X 21.00 MM THK Grade K-55	450 MT including 15% wastage as claimed

2	73043919	Carbon Steel Seamless Pipes As Per API 5CT OD 365.12 X 21.00 MM THK Grade K-55	271 MT including 15% wastage as claimed
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Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

	Case No.:21/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00119/AM20/	RLA File :34/24/040/00086/AM20/	Lic.No/Date:3410045203 12.06.2019	Deferred
63	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Certificate of Analysis (CoA) of export product. 2. Sl. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.:22/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00120/AM20/	RLA File :34/24/040/00085/AM20/	Lic.No/Date:3410045204 12.06.2019	Deferred
64	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Certificate of Analysis (CoA) of export product. 2. Sl. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.:19/14/81-ALC2/2019	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00117/AM20/	RLA File :24/24/040/00008/AM20/	Lic.No/Date:2410042779 12.06.2019	Deferred
65	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

66	Case No.:23/14/81-ALC2/2019	Party Name: SAPA EXTRUSION INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00121/AM20/	RLA File :07/24/040/00064/AM20/	Lic.No/Date:0710115051 13.06.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/297/2019-TSW dated 13.11.2019. (Copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

67	Case No.:29/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00127/AM20/	RLA File :34/24/040/00092/AM20/	Lic.No/Date:3410045211 14.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

68	Case No.:30/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00128/AM20/	RLA File :34/24/040/00093/AM20/	Lic.No/Date:3410045212 14.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

69	Case No.:28/14/81-ALC2/2019	Party Name: METALICIMPRESSIONS (INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00126/AM20/	RLA File :05/24/040/00153/AM20/	Lic.No/Date:0510410945 14.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				


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70	Case No.:27/14/81-ALC2/2019	Party Name: TRINITY PLAST	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00125/AM20/	RLA File :03/95/040/00249/AM20/	Lic.No/Date:0310829646 14.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

71

Case No.:32/14/81-ALC2/2019	Party Name: AEON TELECTRONICS PVT. LTD.	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:		
HQ File :01/81/050/00130/AM20/	RLA File :07/24/040/00054/AM20/	Lic.No/Date:0710115066 18.06.2019	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 21.11.2019 given by Consultant (TEC-1) as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85389000	10102600P5 BASE, 15-20AMP, 1P NET WEIGHT OF EXPORT PRODUCT IS 2708.16KG.	20832.000 Number	39073090	Fiber Reinforced unsaturated polyster resin BMC 46-16-26 HSLF black	1.05 Kgs/Kg content in the export product
85389000	10102601P5 Cover, 15-20AMP, 1P NET WEIGHT OF EXPORT PRODUCT IS 1826.37KG.	26091.000 Number	39073090	Fiber Reinforced unsaturated polyster resin BMC 46-16-26 HSLF RAL 7035	1.05 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

72	Case No.:33/14/81-ALC2/2019	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00131/AM20/	RLA File :65/24/040/00001/AM20/	Lic.No/Date:6510000028 18.06.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 19.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				


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73	Case No.:39/14/81-ALC2/2019	Party Name: CHHAPERIA INTERNATIONAL COMPANY	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00137/AM20/	RLA File :07/24/040/00066/AM20/	Lic.No/Date:0710115072 19.06.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/303/2019-TSW dated 13.11.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.				

74	Case No.:35/14/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00133/AM20/	RLA File :04/24/040/00045/AM20/	Lic.No/Date:0410165740 19.06.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 26.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

75	Case No.:36/14/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00134/AM20/	RLA File :04/24/040/00013/AM20/	Lic.No/Date:0410165741 20.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and decided to refer the case to MSME for examination & comments. The case stands deferred.				

76	Case No.:37/14/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00135/AM20/	RLA File :04/24/040/00015/AM20/	Lic.No/Date:0410165742 20.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application has been sent to MSME on 27.11.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.				

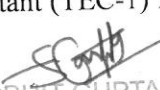

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Case No.:41/14/81-ALC2/2019	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00139/AM20/	RLA File :34/24/040/00073/AM20/	Lic.No/Date:3410045223 21.06.2019	Approved
77 Decision: The Committee considered the case as per agenda and observed that MoS vide U. O. No.: 2(8)/2017-TD dated 30.10.2019 has raised deficiencies. However, Consultant (SKB) informed the Committee that norms for the items has been ratified the NC in past. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 05/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match.			
RA concerned may take suitable consequential action accordingly.			

Case No.:40/14/81-ALC2/2019	Party Name: HONYLITE PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00138/AM20/	RLA File :05/23/040/00119/AM20/	Lic.No/Date:0510411013 21.06.2019	Deferred
78 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format.			
The case stands deferred.			

Case No.:44/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00142/AM20/	RLA File :34/24/040/00104/AM20/	Lic.No/Date:3410045227 24.06.2019	Deferred
79 Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

Case No.:45/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00143/AM20/	RLA File :34/24/040/00105/AM20/	Lic.No/Date:3410045228 24.06.2019	Deferred
80 Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-1) for examination & comments.			
The case stands deferred.			


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Case No.:42/14/81-ALC2/2019

Party Name: TECHNO TRAK ENGINEERS

Meet No/Date:17/81-ALC2/2019

Status:

HQ File :01/81/050/00140/AM20/

RLA File :31/83/040/00046/AM20/

Lic.No/Date:3110067455

Approved

Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 25.11.2019 given by Consultant (TEC-3) as under:

81

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73043919	Carbon Steel Seamless Pipes As Per API 5CT OD 269.90 X 21.00 MM THK Grade K-55	54 MT including 15% wastage as claimed
2	73043919	Carbon Steel Seamless Pipes As Per API 5CT OD 365.12 X 21.00 MM THK Grade K-55	54 MT including 15% wastage as claimed

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

82	Case No.:52/14/81-ALC2/2019	Party Name: SHREE CABLES AND CONDUCTORS PVT. LTD.	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00150/AM20/	RLA File :11/24/040/00004/AM20/	Lic.No/Date:1110028604 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
	The case stands deferred.			

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Case No.:46/14/81-ALC2/2019	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00144/AM20/	RLA File :03/94/040/00237/AM20/	Lic.No/Date:0310829921 26.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
The case stands deferred.			

84	Case No.:48/14/81-ALC2/2019	Party Name: JANS COPPER PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00146/AM20/	RLA File :03/94/040/01012/AM19/	Lic.No/Date:0310829929 26.06.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/296/2019-TSW dated 13.11.2019:

1. Sl. No. 3, 5 & 11 of Standard Deficiency Format.

The case stands deferred.

85	Case No.:49/14/81-ALC2/2019	Party Name: METALLOYS RECYCLING LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00147/AM20/	RLA File :03/95/040/01292/AM19/	Lic.No/Date:0310829944 26.06.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

86

Case No.: 50/14/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:			
HQ File :01/81/050/00148/AM20/	RLA File :04/24/040/00063/AM20/	Lic.No/Date:0410165774 27.06.2019	Approved			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 25.11.2019 given by Consultant (TEC-3) as under:						
Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
1	85441920	PVC Insulated round flexible Cable (Copper Conductor) 3C X 1.5 Sq mm	30000.000 Yard	74081190	8mm Continuous Cast Copper Rod	1.01 Kg/Kg content in the export product
2	85441920	PVC Insulated round flexible Cable (Copper Conductor) 3C X 4 Sq mm	20000.000 Yard			
3	85441920	PVC Insulated round flexible Cable (Copper Conductor) 3C X 1.5 Sq mm	20000.000 Yard			
4	85441920	PVC Insulated round flexible Cable (Copper Conductor) 3C X 4 Sq mm	10000.000 Yard			
RA concerned may take suitable consequential action accordingly.						

87	Case No.: 51/14/81-ALC2/2019	Party Name: STORK FERRO AND MINERAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00149/AM20/	RLA File :05/24/040/00184/AM20/	Lic.No/Date:0510411068 27.06.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS				

on 15.10.2019 for examination of the case. However, the matter was deliberated in the meeting as no comments have been furnished by MoS, as per advice of Consultant (SKB) the Committee decided to seek from the applicant to furnish following information:

1. Percentage of Chrome in import and export item for calculation of the requirement of import quantity of chrome ore.

The case stands deferred.

Case No.:53/14/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00151/AM20/	RLA File :03/94/040/00260/AM20/	Lic.No/Date:0310830018 01.07.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 15.10.2019 for examination of the case. However, the matter was deliberated in the meeting as no comments have been furnished by MoS, on the recommendation of Consultant (SKB) the Committee decided to fix the following ad-hoc norms:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72111910	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade DD11, Thickness 2.5 MM, Width 237 MM, Length C MM	237.600 MT	72083990	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), Grade DD11, Thickness 2.5 MM, Width 1190 MM, Length C MM	1.01 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.:58/14/81-ALC2/2019	Party Name: RAJ METAL INDUSTRIES	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00156/AM20/	RLA File :02/24/040/00054/AM20/	Lic.No/Date:0210209298 03.07.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 08.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information.

The case stands deferred.

Case No.:55/14/81-ALC2/2019	Party Name: RAYCHEM RPG PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00153/AM20/	RLA File :03/95/040/00313/AM20/	Lic.No/Date:0310830050 03.07.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the copy of application dated 25.11.2019

has been received and as per advice of representative of MSME, the Committee decided to seek from the applicant to furnish following information:

1. Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.

The case stands deferred.

91	Case No.:56/14/81-ALC2/2019	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00154/AM20/	RLA File :03/94/040/00254/AM20/	Lic.No/Date:0310830062 04.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

92	Case No.:57/14/81-ALC2/2019	Party Name: PATEL TECHNOMATION PVT. LTD.	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00155/AM20/	RLA File :03/95/040/00311/AM20/	Lic.No/Date:0310830065 04.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

93	Case No.:64/14/81-ALC2/2019	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00162/AM20/	RLA File :13/24/040/00156/AM20/	Lic.No/Date:1310049348 05.07.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 26.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.				
The case stands deferred.				

94	Case No.:59/14/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00157/AM20/	RLA File :04/24/040/00026/AM20/	Lic.No/Date:0410165804 05.07.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a copy of application has been sent to MSME on 27.11.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

95	Case No.:60/14/81-ALC2/2019	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00158/AM20/	RLA File :07/24/040/00065/AM20/	Lic.No/Date:0710115133 05.07.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Calculation of raw material with justification. 2. Use of each raw material.				
The case stands deferred.				

96	Case No.:61/14/81-ALC2/2019	Party Name: VILAS TRANSCORE LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00159/AM20/	RLA File :34/24/040/00097/AM20/	Lic.No/Date:3410045260 05.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

97	Case No.:65/14/81-ALC2/2019	Party Name: DC AUTO PARTS PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00163/AM20/	RLA File :07/24/040/00070/AM20/	Lic.No/Date:0710115147 09.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

98	Case No.: 67/14/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00165/AM20/	RLA File :05/23/040/00146/AM20/	Lic.No/Date:0510411214 10.07.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written				

comments dated 27.11.2019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	Copper Wire Rod / CC Rod (EC Grade) (99.99 % Purity Electrolytic Grade)	1.01 Kgs/Kg content in the export product
2	39019090	XLPE Compound / Crosslinkable Polyethylene Compound of Relevant Grade	1.05 Kgs/Kg content in the export product
3	39041090	PVC Resin	1.05 Kgs/Kg content in the export product
4	28258000	Antimony Trioxide	1.05 Kgs/Kg content in the export product
5	68149090	Glass Mica Tape	1.02 Kgs/Kg content in the export product
6	74101100	Copper Tape (Electrolytic High Conductivity Grade)	1.01 Kgs/Kg content in the export product
7	76051100	Aluminium Wire Rod (Electrolytic Grade)	1.01 Kgs/Kg content in the export product
8	39199090	Semi Conductive Water Blocking Tape / Water Blocking Tape	1.02 Sq. mtr. /Sq. mtr. content in the export product
9	39019090	HDPE (High Density Polyethylene)	1.05 Kgs/Kg content in the export product
10	39089090	Nylon Compound of Relevant Grade	1.05 Kgs/Kg content in the export product

Note: The words "Copper Foil" may be deleted from the description of import item at Sl. No. 6.
RA concerned may take suitable consequential action accordingly.

99	Case No.:66/14/81-ALC2/2019	Party Name: STANCORP	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00164/AM20/	RLA File :03/95/040/00128/AM20/	Lic.No/Date:0310830212 10.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

100	Case No.:73/14/81-ALC2/2019	Party Name: GUJARAT INFRAPIPES PVT.LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00171/AM20/	RLA File :34/24/040/00094/AM20/	Lic.No/Date:3410045279 11.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

101	Case No.:68/14/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00166/AM20/	RLA File :05/23/040/00147/AM20/	Lic.No/Date:0510411234 11.07.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination & comments.				
The case stands deferred.				

102	Case No.:71/14/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00169/AM20/	RLA File :03/94/040/00296/AM20/	Lic.No/Date:0310830276 12.07.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on the recommendation of Consultant (SKB):				
102	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	72085390	Hot Rolled Steel Sheet In Coils (Pickled And Oiled) , GRADE DD13, Thickness 3.00 mm, Width 1130 mm, Length C mm	1.01 Kgs/Kg content in the export product
	2	72085390	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), GRADE DD11, Thickness 3.00 mm, Width 1008 mm, Length C mm	1.01 Kgs/Kg content in the export product
	3	72083990	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), GRADE DD11, Thickness 2.00 mm, Width 1220 mm, Length C mm	1.01 Kgs/Kg content in the export product
	4	72085390	Hot Rolled Steel Sheet In Coils (Pickled And Oiled), GRADE DD11, Thickness 3.00 mm, Width 1220 mm, Length C mm	1.01 Kgs/Kg content in the export product
Note: Width & grade of steel sheet to match in import & export.				
RA concerned may take suitable consequential action accordingly.				

103	Case No.:69/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00167/AM20/	RLA File :03/95/040/00357/AM20/	Lic.No/Date:0310830265 12.07.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.11.2019 given by Consultant (TEC-3) as under:				
103	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	74031100	Copper Cathode	1.01 Kgs/Kg content in the export product
	2	76011010	Aluminium Ingot	1.01 Kgs/Kg content in the export product
	3	38123990	Relevant Antioxidant	1.05 Kgs/Kg content in the export product
	4	28183000	Aluminium Trihydrate Fire Retardant (ATH)	1.05 Kgs/Kg content in the export product

		OL104LEO)	
5	28161010	Magnesium Hydroxide (ECOPIREN 3.5 NP)	1.05 Kgs/Kg content in the export product
6	39013000	Ethylene Vinyl Acetate Polymer	1.05 Kgs/Kg content in the export product
7	39019090	Ethylene Acrylic Ester Co Polymer	1.05 Kgs/Kg content in the export product
8	39019090	Grafted Copolymer	1.05 Kgs/Kg content in the export product
9	39019090	Polyolefin Elastomer (ENGAGE 7256)	1.05 Kgs/Kg content in the export product
10	39019090	Copolymers Of Ethylene (VISICO FR4450)	1.05 Kgs/Kg content in the export product
11	38159000	Relevant Catalyst Master batch	1.05 Kgs/Kg content in the export product
12	44151000	Wooden Cable Drum	As per packing policy

Note:

1. The word "Relevant" may be added in the description of the import item at Sl. No. 3 & 11.
2. The word "Polymer" may be added in the description of the import item at Sl. No. 6.
3. Size & weight given with application may be incorporated. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

Case No.:70/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
HQ File :01/81/050/00168/AM20/	RLA File :03/95/040/00354/AM20/	Lic.No/Date:0310830269 12.07.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.11.2019 given by Consultant (TEC-3) as under:

104	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	74031100	Copper Cathode	1.01 Kgs/Kg content in the export product
	2	76011010	Aluminium Ingot	1.01 Kgs/Kg content in the export product
	3	39041020	PVC Resin (Suspension Grade)	1.05 Kgs/Kg content in the export product
	4	29173990	PVC Plasticizer	1.05 Kgs/Kg content in the export product
	5	39202090	Polyester Binder Tape	1.02 Kgs/Kg content in the export product
	6	78019930	Lead Alloy E	1.01 Kgs/Kg content in the export product
	7	72139190	Steel Wire Rod	1.02 Kgs/Kg content in the export product
	8	79011100	Zinc Ingot	4% of weight of steel to be galvanized

Note:

1. Grade of steel to match in import & export.
2. Size & weight given with application may be incorporated. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

105	Case No.:72/14/81-ALC2/2019	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00170/AM20/	RLA File :05/24/040/00219/AM20/	Lic.No/Date:0510411242 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
	The case stands deferred.			

106	Case No.:74/14/81-ALC2/2019	Party Name: DYNAMIC FLOW PRODUCTS PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00172/AM20/	RLA File :03/94/040/00248/AM20/	Lic.No/Date:0310830300 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

107	Case No.:76/14/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00174/AM20/	RLA File :03/94/040/00285/AM20/	Lic.No/Date:0310830344 16.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 22.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

108	Case No.:75/14/81-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00173/AM20/	RLA File :03/94/040/00219/AM20/	Lic.No/Date:0310830319 16.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

109	Case No.:77/14/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00175/AM20/	RLA File :34/24/040/00128/AM20/	Lic.No/Date:3410045293 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

110	Case No.:78/14/81-ALC2/2019	Party Name: WIELAND METALS INDIA PRIVATE LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00176/AM20/	RLA File :07/24/040/00086/AM20/	Lic.No/Date:0710115188 19.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and heard the applicant's representatives during personal hearing. The Committee decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.				

111	Case No.:81/14/81-ALC2/2019	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00179/AM20/	RLA File :31/83/040/00065/AM20/	Lic.No/Date:3110067482 23.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

112	Case No.:79/14/81-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00177/AM20/	RLA File :03/95/040/00388/AM20/	Lic.No/Date:0310830501 23.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

113	Case No.:83/14/81-ALC2/2019	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00181/AM20/	RLA File :24/24/040/00020/AM20/	Lic.No/Date:2410042826 23.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

114	Case No.:82/14/81-ALC2/2019	Party Name: VINEY CORPORATION LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00180/AM20/	RLA File :05/24/040/00182/AM20/	Lic.No/Date:0510411328 23.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to MeitY for examination & comments. The case stands deferred.			

115	Case No.:80/14/81-ALC2/2019	Party Name: WORTHY ENGINEERING	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00178/AM20/	RLA File :07/24/040/00092/AM20/	Lic.No/Date:0710115198 23.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

116	Case No.:84/14/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00182/AM20/	RLA File :34/24/040/00117/AM20/	Lic.No/Date:3410045309 24.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

117	Case No.:86/14/81-ALC2/2019	Party Name: GALA PRECISION ENGINEERING PVT LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00184/AM20/	RLA File :03/94/040/00326/AM20/	Lic.No/Date:0310830588 25.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments. The case stands deferred.			


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118	Case No.:87/14/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00185/AM20/	RLA File :05/23/040/00162/AM20/	Lic.No/Date:0510411348 25.07.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination & comments.				
The case stands deferred.				

119	Case No.:85/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00183/AM20/	RLA File :03/95/040/00418/AM20/	Lic.No/Date:0310830578 25.07.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.				
The case stands deferred.				

120	Case No.:88/14/81-ALC2/2019	Party Name: UNIVERSAL FLEXIBLES PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00186/AM20/	RLA File :07/24/040/00090/AM20/	Lic.No/Date:0710115218 26.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

121	Case No.:89/14/81-ALC2/2019	Party Name: GRUNER INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00187/AM20/	RLA File :05/23/040/00161/AM20/	Lic.No/Date:0510411387 29.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				


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122	Case No.:90/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00188/AM20/	RLA File :03/95/040/00440/AM20/	Lic.No/Date:0310830685 30.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

123	Case No.:92/14/81-ALC2/2019	Party Name: KNEST MANUFACTURERS LLP	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00190/AM20/	RLA File :31/82/040/00035/AM20/	Lic.No/Date:3110067488 31.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

124	Case No.:91/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00189/AM20/	RLA File :03/95/040/00452/AM20/	Lic.No/Date:0310830723 31.07.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

125	Case No.:93/14/81-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00191/AM20/	RLA File :31/83/040/00071/AM20/	Lic.No/Date:3110067489 31.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

126	Case No.:95/14/81-ALC2/2019	Party Name: METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00193/AM20/	RLA File :03/95/040/00400/AM20/	Lic.No/Date:0310830743 01.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

127	Case No.:94/14/81-ALC2/2019	Party Name: RHJ TUBES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00192/AM20/	RLA File :03/95/040/00454/AM20/	Lic.No/Date:0310830734 01.08.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/294/2019-TSW dated 13.11.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.				

128	Case No.:97/14/81-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00195/AM20/	RLA File :11/24/040/00005/AM20/	Lic.No/Date:1110028609 02.08.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments as per advice of representative of DHI. The case stands deferred.				

129	Case No.:96/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00194/AM20/	RLA File :03/94/040/00342/AM20/	Lic.No/Date:0310830785 05.08.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				


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130	Case No.:100/14/81-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00198/AM20/	RLA File :11/24/040/00006/AM20/	Lic.No/Date:1110028610 05.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to DPIIT for examination & comments as per advice of representative of DHI. The case stands deferred.			

131	Case No.:98/14/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00196/AM20/	RLA File :03/95/040/00264/AM20/	Lic.No/Date:0310830802 05.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 22.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

132	Case No.:99/14/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00197/AM20/	RLA File :03/95/040/00047/AM20/	Lic.No/Date:0310830803 05.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

133	Case No.:101/14/81-ALC2/2019	Party Name: PRECISION METALS	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00199/AM20/	RLA File :03/95/040/00398/AM20/	Lic.No/Date:0310830840 06.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 22.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			


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134	Case No.:103/14/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00201/AM20/	RLA File :04/24/040/00201/AM19/	Lic.No/Date:0410165943 07.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

135	Case No.:102/14/81-ALC2/2019	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00200/AM20/	RLA File :05/23/040/00177/AM20/	Lic.No/Date:0510411459 07.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

136	Case No.:104/14/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00202/AM20/	RLA File :04/24/040/00062/AM20/	Lic.No/Date:0410165947 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application has been sent to MSME on 27.11.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

137	Case No.:107/14/81-ALC2/2019	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00205/AM20/	RLA File :05/23/040/00178/AM20/	Lic.No/Date:0510411489 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			


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138	Case No.:105/14/81-ALC2/2019	Party Name: UKB ELECTRONICS PRIVATE LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00203/AM20/	RLA File :05/24/040/00272/AM20/	Lic.No/Date:0510411476 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

139	Case No.:106/14/81-ALC2/2019	Party Name: VEDANTA LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00204/AM20/	RLA File :05/24/040/00265/AM20/	Lic.No/Date:0510411482 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

140	Case No.:108/14/81-ALC2/2019	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00206/AM20/	RLA File :03/94/040/00392/AM20/	Lic.No/Date:0310830950 13.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

141	Case No.:109/14/81-ALC2/2019	Party Name: BHARAT WIRE ROPES LIMITED	Meet No/Date:17/81- ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00207/AM20/	RLA File :03/94/040/00368/AM20/	Lic.No/Date:0310830967 13.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 15.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			


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142	Case No.:110/14/81-ALC2/2019	Party Name: ARMOR PLAST LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00208/AM20/	RLA File :07/24/040/00111/AM20/	Lic.No/Date:0710115293 16.08.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.				
The case stands deferred.				

143	Case No.:113/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00211/AM20/	RLA File :03/94/040/00379/AM20/	Lic.No/Date:0310831068 19.08.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 22.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.				
The case stands deferred.				

144	Case No.:111/14/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00209/AM20/	RLA File :03/95/040/00512/AM20/	Lic.No/Date:0310831052 19.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				

145	Case No.:112/14/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00210/AM20/	RLA File :03/95/040/00511/AM20/	Lic.No/Date:0310831055 19.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.				
The case stands deferred.				


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146	Case No.:115/14/81-ALC2/2019	Party Name: AIRMASTER TAPE INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00213/AM20/	RLA File :04/24/040/00086/AM20/	Lic.No/Date:0410165978 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

147	Case No.:116/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00214/AM20/	RLA File :34/24/040/00161/AM20/	Lic.No/Date:3410045379 20.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 14.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

148	Case No.:114/14/81-ALC2/2019	Party Name: MW WIRETEC PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00212/AM20/	RLA File :05/24/040/00281/AM20/	Lic.No/Date:0510411563 20.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 25.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

149	Case No.:121/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00219/AM20/	RLA File :34/24/040/00162/AM20/	Lic.No/Date:3410045382 21.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 14.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			


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150	Case No.:120/14/81-ALC2/2019	Party Name: K J V ALLOYS CONDUCTORS PVT. LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00218/AM20/	RLA File :50/24/040/00006/AM20/	Lic.No/Date:5010002551 21.08.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/298/2019-TSW dated 25.11.2019: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each cable. 3. Material balancing viz. net content of each imported & indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.				

151	Case No.:117/14/81-ALC2/2019	Party Name: MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00215/AM20/	RLA File :07/24/040/00116/AM20/	Lic.No/Date:0710115311 21.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

152	Case No.:118/14/81-ALC2/2019	Party Name: TECHNO COAT SYSTEMS (INDIA)	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00216/AM20/	RLA File :08/24/040/00162/AM20/	Lic.No/Date:0810146018 21.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

153	Case No.:119/14/81-ALC2/2019	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00217/AM20/	RLA File :03/95/040/00480/AM20/	Lic.No/Date:0310831123 21.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not				

yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

154	Case No.:122/14/81-ALC2/2019	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00220/AM20/	RLA File :03/95/040/00389/AM20/	Lic.No/Date:0310831209 23.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 22.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

155	Case No.:123/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00221/AM20/	RLA File :03/95/040/00520/AM20/	Lic.No/Date:0310831229 26.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

156	Case No.:125/14/81-ALC2/2019	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00223/AM20/	RLA File :52/24/040/00027/AM20/	Lic.No/Date:5210043159 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

157	Case No.:124/14/81-ALC2/2019	Party Name: GOEL STEELS	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00222/AM20/	RLA File :05/23/040/00207/AM20/	Lic.No/Date:0510411644 27.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to			

Consultant (TEC-3) on 15.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

158	Case No.:128/14/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00226/AM20/	RLA File :04/24/040/00085/AM20/	Lic.No/Date:0410166025 28.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 26.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.			
	The case stands deferred.			

159	Case No.:126/14/81-ALC2/2019	Party Name: GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00224/AM20/	RLA File :04/24/040/00090/AM20/	Lic.No/Date:0410166014 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
	The case stands deferred.			

160	Case No.:127/14/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00225/AM20/	RLA File :05/23/040/00206/AM20/	Lic.No/Date:0510411659 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.			
	The case stands deferred.			

161	Case No.:129/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00227/AM20/	RLA File :03/95/040/00548/AM20/	Lic.No/Date:0310831311 29.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to			

Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.
The case stands deferred.

162	Case No.:130/14/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00228/AM20/	RLA File :03/94/040/00433/AM20/	Lic.No/Date:0310831321 30.08.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 15.10.2019 for examination of the case. However, the matter was deliberated in the meeting and the Committee decided also to send a copy of application to Consultant (SKB) for the examination of the case as no comments have been furnished by MoS yet. The case stands deferred.				

163	Case No.:131/14/81-ALC2/2019	Party Name: ICON POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00229/AM20/	RLA File :05/23/040/00214/AM20/	Lic.No/Date:0510411713 02.09.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

164	Case No.:132/14/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00230/AM20/	RLA File :05/23/040/00546/AM19/	Lic.No/Date:0510411714 02.09.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application has been sent to MSME on 27.11.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.				

165	Case No.:134/14/81-ALC2/2019	Party Name: NUEVOSOL ENERGY PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00232/AM20/	RLA File :09/24/040/00257/AM20/	Lic.No/Date:0910067962 03.09.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				


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166	Case No.:135/14/81-ALC2/2019	Party Name: NUEVOSOL ENERGY PVT LTD	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00233/AM20/	RLA File :09/24/040/00256/AM20/	Lic.No/Date:0910067963 03.09.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 22.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.				

167	Case No.:133/14/81-ALC2/2019	Party Name: PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00231/AM20/	RLA File :04/24/040/00095/AM20/	Lic.No/Date:0410166041 03.09.2019	Withdrawn
Decision: The Committee considered the case as per agenda and noted that the applicant informed vide email dated 26.11.2019 that the above AA has been surrendered at RA, Chennai. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Chennai. Case is withdrawn.				

168	Case No.:137/14/81-ALC2/2019	Party Name: JINDAL INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00235/AM20/	RLA File :02/24/040/00089/AM20/	Lic.No/Date:0210209422 06.09.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination & comments as per advice of representative of DPIIT. The case stands deferred.				

169	Case No.:138/14/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00236/AM20/	RLA File :05/23/040/00221/AM20/	Lic.No/Date:0510411774 06.09.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-3) for examination & comments. The case stands deferred.				

170	Case No.:136/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00234/AM20/	RLA File :03/95/040/00556/AM20/	Lic.No/Date:0310831395 06.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 25.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

171	Case No.:140/14/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00238/AM20/	RLA File :34/24/040/00166/AM20/	Lic.No/Date:3410045427 09.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

172	Case No.:141/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00239/AM20/	RLA File :03/94/040/00450/AM20/	Lic.No/Date:0310831497 12.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

173	Case No.:142/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00240/AM20/	RLA File :03/95/040/00584/AM20/	Lic.No/Date:0310831527 13.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

174	Case No.:150/14/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00248/AM20/	RLA File :34/24/040/00165/AM20/	Lic.No/Date:3410045461 19.09.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

175	Case No.:156/14/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00254/AM20/	RLA File :03/94/040/00481/AM20/	Lic.No/Date:0310831709 23.09.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 11.10.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

176	Case No.:158/14/81-ALC2/2019	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00256/AM20/	RLA File :05/23/040/00244/AM20/	Lic.No/Date:0510411905 23.09.2019	Defer
Decision: The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG(SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.				

177	Case No.:161/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00259/AM20/	RLA File :03/95/040/00636/AM20/	Lic.No/Date:0310831823 26.09.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

178	Case No.:169/14/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00267/AM20/	RLA File :03/94/040/00513/AM20/	Lic.No/Date:0310831977 03.10.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Per unit weight of export product & blank size. 2. Stage-wise wastage with justification. 3. Number of export items to be exported. The case stands deferred.				

179	Case No.:170/14/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:17/81-ALC2/2019 27.11.2019	Status:
	HQ File :01/81/050/00268/AM20/	RLA File :03/95/040/00683/AM20/	Lic.No/Date:0310832082 07.10.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 19.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				


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Offline Cases

Sl. No.	Party's Name & AA No.	HQ/RA File No.	Case History	Decision	Status
R1	KINECO KAMAN COMPOSITES- INDIA PVT. LTD. 1710006354 dated 09.06.2016	01/81/050/002 91/AM17/ 17/24/040/000 32/AM17/	The case was approved in Meeting No. 09/81 dated 25.07.2017. However, the applicant vide letter dated 11.10.2017 requested to re-fix the ad-hoc norms. The case was referred to MeitY on 27.08.2019. MeitY vide O.M. dated 23.09.2019 informed that the case does not pertain to them. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). As per NC decision of meeting no. 14/81 dated 16.10.2019, the case was referred to Consultant (TEC-3) on 21.11.2019.	The Committee considered the case as per agenda and noted that it is not a case of amendment in the norms. The party has stated to have exported higher quantities. The Committee decided to allow withdrawal of the case with an advice to increase the import items in proportion to the export made. The case stands withdrawn.	Withdraw
R2	KOTSONS PVT. LIMITED 0610038672 dated 09.08.2017	01/81/050/003 78/AM18/ 06/24/040/000 15/AM18	The case was rejected in Meeting No. 04/81 dated 27.08.2018 due to non submission of reply of DHI's deficiency letter. However, the applicant vide letter dated 03.04.2019 furnished reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DHI on 18.07.2019 for examination. As per decision of meeting no. 11/81 dt 04.09.2019, DHI has been reminded on 11.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019, the representative of DHI informed that the applicant has still not furnish point wise reply of the deficiencies raised by DHI vide U.O. No. 3(92)/17-TS(B) dated 22.12.2017. Hence, the Committee decided to seek from the applicant to furnish the requisite information as per advice of representative of DHI. D/L sent again to applicant via	The Committee considered the case as per agenda and the representative of DHI informed that the applicant has not provided the reply to the deficiency letter and requesting to approve the case on repeat basis. The Committee decided to ask the applicant to furnish reply to the deficiencies raised for consideration of the case.	Deferred

			email dated 05.11.2019. The applicant's reply was forwarded to DHI on 21.11.2019.		
R3	NASH INDUSTRIES (I) PRIVATE LIMITED, BENGALURU	01/80/162/003 02/AM18/ 1/11/2015:EO U:CSEZ/1476/	DC, CSEZ vide letter dated 03.11.2017, followed by representation dated 29.03.2018 from the party, had requested for fixation of scrap/wastage norms for the manufacture and export of Sheet Metal Pressed Components made of iron and steel, copper, brass and such other metals/alloys. The matter was considered in Meeting No. 01/81, dated 10.04.2019 and on the advice of Consultant (TEC-3), some information was sought from the applicant vide email dated 25.05.2019 followed by reminder on 12.07.2019. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and decided to remind the applicant. The email reply dated 13.11.2019 received from the applicant and referred to Consultant (TEC-3) via email dated 14.11.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R4	MAHARASHTRA SEAMLESS LIMITED	01/81/162/259 /AM 17/	The applicant via email dated 24.04.2019 has requested to consider their application for fixation of SION for 'Seamless Steel Coated Pipes' and 'Electric Resistance Welded (ERW) Coated Pipe'. As per decision taken in Meeting No. 8/81 dated 24.07.2019, the Committee decided to refer the case to Consultant (TEC-3) for examination. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and decided to take action to refer the case immediately. In compliance of	The Committee decided to wait for the comments.	Deferred

			Meeting No. 14/81 dated 16.10.2019 decision, the case has been referred to Consultant (TEC-3). However, no comments have been received yet.		
R5	KIRTANLAL STEEL PRIVATE LIMITED 0310815526 dated 05.09.2017	01/81/050/004 42/AM18/ 03/94/040/001 02/AM18/	The case was approved in Meeting No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019. As per NC decision of Meeting No. 11/81 dt 04.09.2019, Consultant (TEC-3) was reminded on 11.10.2019. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and decided to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). In compliance of Meeting No. 14/81 dated 16.10.2019 decision, a letter sent to the applicant via email dated 05.11.2019. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred
R6	KIRTANLAL STEEL PRIVATE LIMITED 0310815527 dated 05.09.2017	01/81/050/004 43/AM18/ 03/94/040/001 05/AM18/	The case was approved in Meeting No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the	The Committee decided to remind the applicant.	Deferred

			applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. As per decision of meeting no. 11/81 dt 04.09.2019, (TEC-3) has been reminded on 11.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019, On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish exact details of sizes. In compliance of Meeting No. 14/81 dated 16.10.2019 decision, a letter sent to the applicant via email dated 05.11.2019. However, no reply has been received yet.		
R7	KIRTANLAL STEEL PRIVATE LIMITED 0310816055 dated 29.09.2017	01/81/050/005 01/AM18/ 03/94/040/005 29/AM18/	The case was rejected in Meeting No. 05/81 dated 10.10.2018 due to non submission of reply of deficiency letter. The applicant vide letter dated 20.10.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. As per decision of meeting no. 11/81 dt 04.09.2019, (TEC-3) has been reminded on 11.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019, On the advice of Consultant (TEC-3), the Committee decided to seek from the	The Committee decided to remind the applicant.	Deferred

			applicant to furnish exact details of sizes. In compliance of Meeting No. 14/81 dated 16.10.2019 decision, letter sent to the applicant via email dated 05.11.2019. However, no reply has been received yet.		
R8	FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED 0810138679 dated 16.09.2016	01/81/050/003 62/AM17/ 08/24/040/001 77/AM17	The case was ratified in Meeting No. 19/81 dated 05.12.2017 as per SION C-1647. However, the applicant vide letter dated 20.06.2018 requested to re-fix the ad-hoc norms. The case was referred to DPIIT.	The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U. O. No.: 7/253/2018-TS dated 19.09.2019. It was observed that import item is not identifiable in the export product. The Committee felt that the matter needs re-examination. Hence, the Committee decided to refer the case back to DPIIT. The case stands deferred.	Deferred
R9	KSE ELECTRICALS PVT. LIMITED 0210207536 dated 20.04.2017	01/81/050/000 90/AM18/ 02/24/040/000 11/AM18/	The case was rejected in Meeting No. 19/81 dated 05.12.2017 due to non submission of reply of deficiency letter dated 21.07.2017 followed by reminder dated 22.08.2017. However, the applicant vide letter dated 26.2.2018 furnished the reply with a request to fix the ad-hoc norms. The reply was referred to MSME on 18.06.2019 for examination and as per decision of meeting no. 11/81 dt. 04.09.2019, MSME has been reminded on 11.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee considered the case as per agenda and decided and observed that main file is not available. Hence it was decided to defer the case with an advice to the section to trace out the main file.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:	Approved

		Export product: 1. Net content of import item in Sl. No. 1 of export item is 190 gram per piece – total number of pieces of export item at Sl. No. 1 are 59985. 2. Net content of import item in Sl. No. 2 of export item is 485 gram per piece – total number of pieces of export item at Sl. No. 2 are 52805. 3. Net content of import item in Sl. No. 3 of export item is 700gram per piece – total number of pieces of export item at Sl. No. 3 are 47620. Import Product: 1. Relevant import item at Sl. No. 1 may be allowed as 11.777 MT after taking 1/3rd recovery. 2. Relevant import item at Sl. No. 2 may be allowed as 26.464 MT after taking 1/3rd recovery. 3. Relevant import item at Sl. No. 3 may be allowed as 34.446 MT after taking 1/3rd recovery. RA may take consequential action accordingly.			
R10	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610004891 dated 29.04.2016	01/81/050/002 97/AM17/ 56/24/040/000 04/AM17/	The case was ratified in Meeting No. 21/81 dated 09.01.2018 as per MoS written comments vide UO No. 2(11)/2016-TD dated 31.01.2018. However, the applicant vide letter dated 25.07.2018 requested to re-fix the ad-hoc norms. A copy of representation was sent to MoS for examination of the case on 10.08.2018 followed by a reminder on 25.07.2019. As per decision of meeting no. 11/81 dt 04.09.2019, MoS has been reminded on 11.10.2019. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3) for examination as no comments are being furnished by MoS. In compliance of Meeting No. 14/81 dated 16.10.2019 decision, the case was referred to Consultant (TEC-3) on 15.11.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred

R11	MANLY SILICON STEEL PRIVATE LIMITED 0710107472 dated 20.01.2015	01/81/050/006 77/AM15/ 07/24/040/003 76/AM15/	The case was rejected in Meeting No. 13/81 dated 06.10.2015 due to non submission of reply of deficiency letter dated 03.07.2015 followed by reminder dated 21.08.2015. However, the applicant vide letter dated 09.03.2018 furnished the reply with a request to fix the ad-hoc norms. A copy of representation was sent to DHI for examination of the case on 20.07.2018 followed by a reminder on 12.07.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, DHI has been reminded on 11.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to send a copy of full set of documents of the case again to DHI for examination. However, the copy of application has not yet been referred to DHI.	The Committee considered the case as per agenda and decided to send a copy of application to DHI immediately.	Deferred
R12	TRIVENI AERONAUTIC S PRIVATE LIMITED, TUMKUR	01/81/061/000 02/AM18/ 1/43/2008:EO U:CSEZ/403/	DC, CSEZ vide letter No. 1/43/2008:EOU:CSEZ/403, dated 15.3.2017 forwarded an application of the applicant requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of commercial aircraft parts. A copy of representation was sent to MSME for examination of the case on 11.04.2017 followed by a reminder on 12.07.2019. As per decision of meeting no. 11/81 dt 04.09.2019, MSME has been reminded on 11.10.2019. However, no comments have been received yet. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to remind MSME for expediting the comments.	The Committee noted that the reminder has not yet been sent to MSME. Therefore, the Committee decided to remind MSME for expediting the comments immediately.	Deferred

R13	BHARAT HEAVY ELECTRICALS LIMITED 1110024364 dated 23.03.2011	01/81/050/000 57/AM12/ 11/24/040/000 65/AM11/	The case was approved in Meeting No. 1/81-ALC2/2012 dated 10.04.2012 as per written comments of DIPP vide U.O. dated 23.04.2012. However, the applicant vide letter dated 12.08.2017 requested to allow quantities on actual basis. The case was last considered in Meeting No. 4/81 dated 03.10.2018 and deferred. As per decision of meeting no. 11/81 dt. 04.09.2019, DPIIT has been reminded on 11.10.2019. However, no comments have been received yet. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to DPIIT. In compliance of Meeting No. 14/81 dated 16.10.2019 decision, the case was referred to DPIIT via email dated 05.11.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R14	KUN AEROSPACE PRIVATE LIMITED	01/81/171/000 13/AM20/ A/2011/012/E OU-TN	DC, MEPZ-SEZ vide letter no. A/2011/012/EOU-TN dated 09.11.2018 forwarded a letter dated 22.06.2018 of the applicant for fixation of wastage norms for its manufactured items Aerospace Components and Non-Aerospace Components. The case was referred to MSME on 02.08.2019 for examination. As per decision of meeting no. 11/81 dt 04.09.2019, MSME has been reminded on 11.10.2019. However, no comments have been received yet. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to MSME. As per NC decision, the case was referred to MSME on 05.11.2019. However, no	The Committee decided to wait for the comments.	Deferred

			comments have been received yet.		
R15	POOJAWESTERN METALIKS LIMITED, 100% EOU	01/81/171/000 14/AM20/ KASEZ/100% EOU/II/13/20 02-03/Vol.I/	KASEZ vide letter no. KASEZ/100%EOU/II/13/2002-03/Vol. I/-6384 dated 06.09.2018 forwarded a copy of application dated 14.04.2018 of the applicant for fixation of wastage norms for manufacturing of products made of brass rods, brass solid bars, Brass hollow bars, profile and section in addition to routine product made out of mix metal brass scrap. KASEZ vide letter no. KASEZ/100%EOU/II/13/2002-03/Vol. I/-1048 dated 25.04.2018 conveyed the approval of the DC for ad-hoc norms of SION as per Annexure, in terms of Para 6.08(e) of FTP, 2015-20, for a period of 06 (six) months subject to final fixation of Norms by the NC in DGFT. The case was referred to MSME on 02.08.2019 for examination. As per decision of meeting no. 11/81 dt 04.09.2019, MSME has been reminded on 11.10.2019. However, no comments have been received yet. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to MSME. As per NC decision, the case was referred to MSME on 05.11.2019. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R16	BHARAT HEAVY ELECTRICALS LIMITED 1110028309 dated 11.12.2017	01/81/050/000 95/AM19/ 11/24/040/000 05/AM18/	The case was approved in Meeting No. 10/81-ALC2/2018 dated 16.01.2019 as per written comments of DHI vide U.O. No.: DES-2/BHEL/CTrR-1-2018-HEI dated 01.01.2019. The applicant vide letter dated 03.08.2019 has stated that import item no. 17 is also	The Committee decided to remind the applicant.	Deferred

			covered under GN-4 but it is not appearing in the ratification letter. Therefore, they have requested to ratify the norms for import item no. 17 under GN4. As per decision of meeting no. 11/81 dt. 04.09.2019, DHI has been reminded on 11.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019, On the request of representative of DHI, the Committee decided to seek from the applicant specific use of import item No. 17. The deficiency letter was sent to the applicant on 13.11.2019. However, no reply has been received yet.		
R17	MERGEN IMPEX LIMITED, ANAND, GUJARAT, 100% EOU	A 01/81/171/000 01/AM19/ KASEZ/100% EOU/II/77/20 04- 05/VOL.I/602 6	KASEZ vide letter KASEZ/100%EOU/II/77/2004-05/VOL.I/6026 dated 28.08.2018 forwarded a copy of letter along with application of Mergen Impex Limited for fixation of scrap/wastage norms for manufacture and export of parts and accessories of test benches. As per decision of meeting no. 11/81 dt. 04.09.2019, the case was referred to Consultant (TEC-3) on 11.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to wait for comments. However, no comments have been received yet.	The Committee decided to wait for the comments	Deferred
R18	COMET EXPORTS 2910018933 dated 29.10.2012	01/81/050/003 76/AM13/ 29/24/040/000 06/AM13/	The case was rejected by NC in its Meeting No. 18/81 dated 19.11.2013 due to non-submission of reply to MSME D/L despite reminders. The applicant vide letter dated 01.02.2016 stated that the licence was issued for import of Polupropylenen on woven floor	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: 7/15/2018-TSW dated 14.11.2019. (Copy enclosed)	Approved

			coverings which is based on net to net and requested to reopen. The case was referred to DPIIT. The case was again rejected in meeting no. 4/81-Pt.II dated 03.10.2018 due to non submission of reply of deficiency letter. The applicant vide letter dated 10.10.2018 again requested to ratify the case. The applicant's reply was forwarded to DPIIT on 05.08.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, DPIIT has been reminded on 11.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to DPIIT.	RA concerned may take suitable consequential action accordingly.	
R19	BEDMUTHA INDUSTRIES LTD. 0310822714 dated 30.07.2018	01/81/050/002 08/AM19/ 03/94/040/002 19/AM19/	The case was ratified in its Meeting No. 6/81-ALC2/2018 dated 01.11.2018. However, the applicant vide letter dated 20.12.2018 and 23.02.2019 stated that 1.0506 wastage is already prescribed by SION where as ALC has fixed 2% wastage which is much below actual wastage and actual requirement and requested to enhance the norms. As per decision of meeting no. 11/81 dt. 04.09.2019, the case was referred to Consultant (TEC-3) on 11.10.2019. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and decided to wait for comments. The case was again referred to Consultant (TEC-3) on 07.11.2019 for examination & comments. However, no comments have been received yet.	The Committee decided to wait for the comments	Deferred
R20	LEIGHTON WELSPUN CONTRACTOR PRIVATE LIMITED	01/81/050/000 60/AM15/ 03/95/040/007 52/AM14/	The case was rejected in Meeting No. 05/81 dated 18.06.2015 due to non submission of reply of deficiency letter dated 11.11.2014	The Committee decided to send a copy of representation to DHI via email as requested	

	0310764005 dated 01.01.2014		followed by reminders. However, the applicant vide letter dated 12.06.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was forwarded to DHI for examination of the case on 21.06.2018 followed by reminder on 12.07.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, DHI was reminded on 11.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to wait for comments.	by representative of DHI.	Deferred
R21	INDO COOL COMPOSITES PRIVATE LIMITED 0410160874 dated 05.08.2015 (Part File)	01/81/050/004 64/AM16/ 04/24/040/001 14/AM16/	The case was rejected in Meeting No. 18/81 dated 29.11.2016 due to non submission of reply of deficiency letter dated 03.05.2016 followed by reminder dated 11.07.2016. However, the applicant vide letter dated 28.12.2016 furnished the reply with a request to fix the ad-hoc norms. The case was referred to Consultant (TEC-1) on 07.08.2019 for examination. As per advice of Consultant (TEC-1), the Committee decided to seek from the applicant to furnish following information: 1. Material balance between import & export in quantity terms taking in to consideration of indigenous procures items for each export product separately. 2. Percentage wastage at each stage of manufacturing. 3. Production & corresponding consumption of various raw material & consumable for last two year duly certified by GST authorities. As per NC decision of Meeting No. 11/81-ALC2/2019 dated 04.09.2019, D/L sent to applicant vide email dated	The Committee decided to remind the applicant.	Deferred

			04.10.2019 followed by reminder vide email dated 13.11.2019. However, no reply has been received yet.		
R22	PUNJAB STAINLESS STEEL INDUSTRIES 0510400631 dated 06.12.2016	01/81/050/004 70/AM17/ 05/24/040/004 41/AM17/	The case was rejected in Meeting No. 03/81 dated 02.05.2017 due to non submission of reply of deficiency letter dated 07.02.2017 followed. However, the applicant vide letter dated 25.07.2017 furnished the reply with a request to fix the ad-hoc norms. The case was referred to DPIIT for examination on 06.11.2017 followed by a reminder on 12.07.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, DPIIT was reminded on 11.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to wait for comments. However, no comments have been received yet.	The Committee decided to send again a copy of representation to DPIIT on the advice of representative of DHI.	Deferred
R23	R.R. KABEL LIMITED 0310801720 dated 12.01.2016	01/81/050/000 95/AM17/ 03/95/040/007 09/AM16/	The case was ratified in Meeting No. 09/81 dated 26.07.2016 as per the written comments of the DIPP vide U. O. No. 12/61/2016-TSW/49 dated 26.07.2016. However, the applicant vide letter dated 26.09.2017 & 30.07.2019 requested to re-fix the ad-hoc norms. A copy of representation was sent to DPIIT for examination on 10.04.2018 followed by a reminder on 12.07.2019. The Committee noted that the party has been given PH in some online cases. Hence, the Committee decided to club the case with other cases and call the applicant on PH. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that the applicant was called for	The Committee considered that the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, the applicant informed vide email dated 21.11.2019 that the AA has been redeemed from RA, Mumbai. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.	Withdrawn

			personal hearing to explain the case before Norms Committee. However, the applicant sought another date. Therefore, the Committee decided to give last opportunity to the applicant for personal hearing to explain the case before Norms Committee.		
R24	JINDAL SAW LIMITED 0510397868 dated 09.03.2016	01/81/050/000 51/AM17/ 05/23/040/005 08/AM16/	The case was ratified in Meeting No. 14/81 dated 04.10.2016 as per comments given by DIPP vide U. O. No. 12/83/2016-TSW/75 dated 04/10/2016. However, the applicant vide letter dated 20.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination of the case. As per decision of meeting no. 11/81 dt. 04.09.2019, Consultant (TEC-3) was reminded on 11.10.2019 for expediting the comments. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to wait for comments.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:	Approved
Export product: Add following in the description of export item: "Coating thickness (i) Epoxy Powder-235 Micron and Surface area to be coated – 7759 Sq. Mtr." in the description of the export item at Sl. No. 1. (ii) Epoxy Powder-235 Micron and Surface area to be coated – 312289 Sq. Mtr" in the description of the export item at Sl. No. 2. (iii) Epoxy Powder-235 Micron and Surface area to be coated – 153271 Sq. Mtr." in the description of the export item at Sl. No. 3. Import product: 1. Quantity of relevant import item at Sl. No. 7 may be allowed as 2.677 MT. 2. Quantity of relevant import item at Sl. No. 16 may be allowed as 107.47 MT. 3. Quantity of relevant import item at Sl. No. 25 may be allowed as 52.88 MT. Note: Decision for rest of the import items will remain unchanged as approved in Meeting No. 14/81 dated 04.10.2016.					

		RA concerned may take suitable consequential action accordingly.		
R25	JINDAL SAW LIMITED 0510399602 dated 01.09.2016	01/81/050/003 70/AM17/ 05/23/040/002 35/AM17/	The case was ratified in Meeting No. 04/81 dated 16.05.2017 as per DIPP comments vide U. O. No.12/38/2017-TSW/59. However, the applicant vide letter dated 20.02.2019 & 03.06.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. As per decision of meeting no. 11/81 dt. 04.09.2019, Consultant (TEC-3) was reminded on 11.10.2019 for expediting the comments. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to wait for comments.	The Committee considered the case as per agenda and decided to revise the following ad-hoc norms as per written comments given by Consultant (TEC-3) by considering representation dated 20.02.2019 & 03.06.2019: Approved
Export product: Add following in the description of export item: "Coating thickness (i) Epoxy Powder-440 Micron and Surface area to be coated – 9221.089 Sq. Mtr." in the description of the export item at Sl. No. 1. (ii) Epoxy Powder-440 Micron and Surface area to be coated – 61313.710 Sq. Mtr" in the description of the export item at Sl. No. 2. Import product: 1. Quantity of relevant import item at Sl. No. 2 may be allowed as 5.57 MT. 2. Quantity of relevant import item at Sl. No. 7 may be allowed as 37.02 MT. Note: Decision for rest of the import items will remain unchanged as approved in Meeting No. 04/81 dated 16.05.2017. RA concerned may take suitable consequential action accordingly.				

R26	JINDAL SAW LIMITED 0510399000 dated 06.07.2016	01/81/050/001 93/AM17/ 05/23/040/001 57/AM17/	The case was ratified in Meeting No. 25/81 dated 07.03.2017 as per comments of DIPP vided U. O. No. 12/15/2017-TSW/59 dated 07/03/2017. However, the applicant vide letter dated 20.02.2019 & 03.06.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. As per decision of meeting no. 11/81 dt. 04.09.2019, Consultant (TEC-3) was reminded on 11.10.2019 for expediting the comments. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to wait for comments.	The Committee considered the case as per agenda and decided to revise the following ad-hoc norms as per written comments given by Consultant (TEC-3) by considering the representation dated 20.02.2019 & 03.06.2019:	Approved
			Export product: Add following in the description of export item: "Coating thickness Epoxy Powder-440 Micron and Surface area to be coated – 99695.109 Sq. Mtr." Import product: 1. Quantity of relevant import item at Sl. No. 9 (Epoxy Powder) may be allowed as 60.195 MT. Note: Decision for rest of the import items will remain unchanged as approved in Meeting No. 25/81 dated 07.03.2017. RA concerned may take suitable consequential action accordingly.		
R27	JINDAL SAW LIMITED 0510395407 dated 24.08.2015	01/81/050/004 63/AM16/ 05/23/040/002 07/AM16/	The case was ratified in Meeting No. 12/81 dated 06.09.2016 as per DIPP U. O. No. 12/76/2016-TSW/28 dated 06/09/2016. However, the applicant vide letter dated 15.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. The Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):	The Committee decided to remind the applicant.	Deferred

			1. Thickness of each layer of coating with corresponding surface area separately for LSAW & Seamless pipes. The deficiency letter was sent to the applicant on 04.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to wait for the applicant's reply. The applicant was reminded on 13.11.2019. However, no reply has been received yet		
R28	APOLLO METALEX PRIVATE LIMITED 0510400548 dated 30.11.2016	01/81/050/004 41/AM17/ 05/23/040/004 15/AM17/	The case was rejected in Meeting No. 03/81 dated 02.05.2017 due to non submission of reply of deficiency letter dated 07.02.2017 followed by reminder dated 07.04.2017. However, the applicant vide letter dated 12.03.2019 furnished the reply with a request to fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 02.08.2019 for examination of the case. As per decision of meeting no. 11/81 dt. 04.09.2019, Consultant (TEC-3) was reminded on 11.10.2019 for expediting the comments. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to wait for comments. However, the case was again referred to Consultant (TEC-3) on 22.11.2019 and comments awaited.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) considering reply dated 12.03.2019 & 20.11.2019 as under:	Approved


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73063090	Galvanised Steel Pipes made of CR steel sheet (Circular/Round)	9000.000 MT	1	72091690	Cold Rolled Steel Coils of sheets In Full Hard	As per SION C-1984
2	73066100	Galvanised Steel Pipes made of CR steel sheet (Square / Rectangular)	3000.000 MT	2	72091790	Cold Rolled Steel Coils of sheets In Full Hard	As per SION C-1984
3	73063090	Black Pipe made of CR steel sheet (Circular / Round)	1000.000 MT	3	72091690	Cold Rolled Steel Coils of sheets In Full Hard	As per SION C-2004
4	73066100	Black Pipe made of CR steel sheet (Square / Rectangular)	1000.000 MT	4	72091690	Cold Rolled Steel Coils of sheets In Full Hard	As per SION C-2004
5	72123090	Galvanised Steel Coils made of CR steel sheet	1000.000 MT	5	72091690	Cold Rolled Steel Coils In Full Hard	970 MT

Note:

1. The words "Made of CR steel sheet" may be added in the description of the export items.
2. The quantity of import item at Sl. No. 5 is allowed on repeat basis as approved for AA No. 0510403526 dated 27.07.2017.
3. The words "of sheets" may be added after word "Coils" in the description of the import items.
4. Grade & thickness of steel to match in export & import.

RA concerned may take suitable consequential action accordingly.

R29	TATA INTERNATIONAL LIMITED 0210207968 dated 10.11.2017	01/81/050/00533/AM18/02/24/040/00125/AM18/	The case was rejected in Meeting No. Meeting No. 06/81 dated 01.11.2018 based on the recommendation of representative of MoS with the observation that	The Committee decided to wait for the comments of MoS and also decided that the matter may be referred to Consultant (SKB) if MoS does	
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			'slab is not allowed for making bars'. However, the applicant vide letter dated 14.02.2018 (it may be 14.02.2019) stated that they are producing Bars from Blooms only and requested to fix the ad-hoc norms. The representation dated 17.06.2019 was forwarded to Consultant (TEC-3) on 23.07.2019. Consultant (TEC-3) on 29.07.2019 offered comments in respect of Export Product-2 and Import-2 and advised to consult MoS for Export product-1 & Import-1. Accordingly, representation was sent to MoS on 02.08.2019 for examination. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and the party was also granted Personal Hearing. During the PH, the representatives of the applicant requested to grant some time for submission of revised documents as the word 'slab' was mentioned therein instead of 'blooms' for manufacture of Bars. The request of the representatives was acceded to. The revised documents alongwith the representation dated 14.8.2019 received through email dated 14.8.2019 was referred to MoS vide email dated 14.8.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to remind MoS for expediting the comments. MoS was reminded on 21.11.2019 for expediting the comments. However, no comments have been received yet.	not give its comments upto 31.12.2019.	Deferred
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SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

30	TATA INTERNATIONAL LIMITED 0210207888 dated 16.10.2017	01/81/050/003 86/AM18/ 02/24/040/001 05/AM18/	The case was rejected in Meeting No. Meeting No. 06/81 dated 01.11.2018 based on the recommendation of representative of MoS with the observation that 'slab is not allowed for making bars'. However, the applicant vide letter dated 14.02.2018 (it may be 14.02.2019) stated that they are producing Bars from Blooms only and requested to fix the ad-hoc norms. The representation dated 17.06.2019 was forwarded to MoS on 02.08.2019. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and the party was also granted Personal Hearing. During the PH, the representatives of the applicant requested to grant some time for submission of revised documents as the ward 'slab' was mentioned therein instead of 'blooms' for manufacture of Bars. The request of the representatives was acceded to. The revised documents alongwith the representation dated 14.8.2019 received through email dated 14.8.2019 was referred to MoS vide email dated 14.8.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to remind MoS for expediting the comments. MoS was reminded on 21.11.2019 for expediting the comments. However, no comments have been received yet.	The Committee decided to wait for the comments of MoS and also decided that the matter may be referred to Consultant (SKB) if MoS does not give its comments upto 31.12.2019.	Deferred
R31	WILLIAMS CONTROLS INDIA PRIVATE LIMITED 3110061138	01/81/050/004 20/AM14/ 31/82/040/001 86/AM14//	The case was ratified in Meeting No. 23/81 dated 23.02.2016 as per written comments of MeitY vide U. O. No. W-27/15/2014 dated 09.11.2015. However, the applicant vide letter dated	The Committee considered the case as per agenda and decided to revise the ad-hoc norms as per written comments given by MeitY vide email dated	Approved

	dated 22.11.2013		07.04.2016 requested to re-fix the ad-hoc norms. The Committee considered the case in Meeting No. 09/81 dated 07.08.2019 and noted that a copy of representation was sent to MeitY for examination of the case on 22.06.2016 followed by a reminder on 24.10.2016. As per decision of meeting no. 11/81 dt 04.09.2019, MeitY was again reminded on 11.10.2019. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and decided to remind MeitY for expediting the comments. In compliance of Meeting No. 14/81 dated 16.10.2019 decision, MeitY was reminded on 26.11.2019 for expediting comments.	27.11.2019. (Copy enclosed) RA may take consequential action accordingly.	
R32	CONSOLIDATED COIN COMPANY PVT. LTD. 0510405810 dated 07.03.2018	01/81/050/001 03/AM19/ 05/23/040/004 57/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. dated 21.2.2017. The applicant vide letter dated 17.12.2018 has request for revision of ratified norms of Export Product Coin Blanks (Consisting of Copper-65%, Nickel-10 And Zinc-25%). As per decision of meeting no. 12/81 dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments.	The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG(SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.	Deferred
R33	CONSOLIDATED COIN COMPANY PVT. LTD. 0510405317 dated 11.01.2018	01/81/050/001 04/AM19/ 05/23/040/003 87/AM18/	The case was ratified in M. No. 3/81 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. No.24/81 dated 21.2.2017. The applicant vide letter dated 17.12.2018 & 04.09.2019 has requested for revision of ratified	The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms	Deferred

			Norms. As per decision of meeting no. 12/81 dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments.	have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG(SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.	
R34	NEO POWER ELECTRONICS & PROJECTS PVT. LTD. 0310819845 dated 15.03.2018	01/81/050/00012/AM19/ 03/95/040/01069/AM18	The case was ratified in Meeting No. 15/81 dated 27.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 01.04.2019 requested to amend ITC HS codes in r/o import items No. 3 and 5. Further the applicant has also requested to amend UOM of import item No. 5. The Committee considered the case in Meeting No. 09/81 dated 07.08.2019 and noted that the applicant has not given any reason/justification for such changes. D/L was sent to the applicant vide email dated 02.09.2019 followed by reminder on 07.10.2019. However, no reply has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred
R35	ABIR INFRASTRUCTURE PRIVATE LIMITED 0510256336 dated 14.01.2010	01/81/50/0566/AM10/ 05/23/50/0519/AM10	The case was ratified in its meeting no. 40/81 dated 20.12.2011 as per written comments of DIPP vide U.O. dated 28.12.2011. The company vide letter dated 20.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms. The representation was sent to DPIIT on 8.5.2017. DPIIT's deficiency letter dated 26.7.2017 was sent to the	The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as advised by DPIIT.	Deferred

			applicant on 21.7.2017. Reply dated 6.10.2017 of the applicant was sent to DPIIT on 23.10.2017. In Meeting No. 11 dated 4.9.2019, it was decided to send the documents of the case afresh and remind DPIIT. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that case documents have still not been sent to DPIIT afresh hence the committee directed to take action immediately. In compliance of above NC decision, a copy of representation dated 06.10.2017 sent to DPIIT again on 08.11.2019.		
R36	ABIR INFRASTRUC TURE PRIVATE LIMITED 0510277227 dated 18.11.2010	01/81/050/003 47/AM11/ 05/23/040/002 05/AM11	The case was ratified in its meeting no. 38/81 dated 07.12.2011 (actually held on 19.12.2011) as per written comments of DIPP vide U.O. dated 19.12.2011. The company vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms as per description mentioned in licence amendment sheet dated 17.11.2015. The representation was sent to DPIIT on 8.5.2017. DPIIT's deficiency letter dated 26.7.2017 was sent to the applicant on 21.7.2017. Reply dated 6.10.2017 of the applicant was sent to DPIIT on 23.10.2017. In Meeting No. 11 dated 4.9.2019, it was decided to send the documents of the case afresh and remind DPIIT. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that case documents have still not been sent to DPIIT afresh hence the committee directed to take action	The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as advised by DPIIT.	Deferred

			immediately. In compliance of above NC decision, copy of application sent to DPIIT on 08.11.2019.		
R37	ABIR INFRASTRUC TURE PRIVATE LIMITED 0510261567 dated 31.03.2010	01/81/050/002 13/AM11/ 05/23/040/002 30/AM10/	The case was ratified in its meeting no. 6/81 dated 10.05.2011 as per written comments of DIPP vide U.O. dated 10.05.2011. The applicant vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms as per description mentioned in licence amendment sheet dated 17.11.2015. The representation was sent to DPIIT on 8.5.2017. DPIIT's deficiency letter dated 26.7.2017 was sent to the applicant on 21.7.2017. Reply dated 6.10.2017 of the applicant was sent to DPIIT on 23.10.2017. In Meeting No. 11 dated 4.9.2019, it was decided to send the documents of the case afresh and remind DPIIT. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that case documents have still not been sent to DPIIT afresh hence the committee directed to take action immediately.	The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as advised by DPIIT.	Deferred
R38	ABIR INFRASTRUC TURE PRIVATE LIMITED 0510269360 dated 29.07.2010	01/81/050/003 89/AM11/ 05/23/040/001 14/AM11/	The case was ratified in its meeting no. 6/81 dated 10.05.2011 as per written comments of DIPP vide U.O. dated 10.05.2011. The applicant vide letter dated 23.03.2017 followed by reminder dated 01.05.2017 requested to reconsider its application for modification of fixed norms. In Meeting No. 11 dated 4.9.2019, it was decided to refer the case to	The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as advised by DPIIT.	Deferred

			DPIIT. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that case documents have still not been sent to DPIIT hence the committee directed to take action immediately.		
R39	ABIR INFRASTRUC TURE PRIVATE LIMITED 0510284584 dated 24.02.2011	01/81/050/005 62/AM11/ 05/23/040/003 36/AM11/	The case was ratified in its meeting no. 19/81 dated 18.12.2012 as per written comments of DIPP vide U.O. dated 11.01.2013. The applicant vide letter dated 16.10.2017 requested for modification of fixed norms. In Meeting No. 11 dated 4.9.2019, it was decided to send the documents of the case afresh and remind DPIIT. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that case documents have still not been sent to DPIIT hence the committee directed to take action immediately. In compliance of above NC decision, a copy of application was sent to DPIIT on 08.11.2019.	The Committee considered the case as per agenda and decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting as advised by DPIIT.	Deferred
R40	GLOBAL OVERSEAS 0510324256 dated 09.05.2012	01/81/050/001 44/AM13/ 05/23/040/000 29/AM13/	The case was considered in Meeting No. 17/81 dated 20.11.2012. NC decided to reject the case as no manufacturing activity was appearing. The applicant vide letter dated 08.02.2013 represented against above NC decision which was considered in Meeting No. 05/81 dated 06.06.2013. The applicant appeared for Personal Hearing on 03.05.2013 and showed sample of unfinished/unpolished items and the finished product. NC noted that the firm is polishing the utensils and doing engraving of same designs on the utensils as per foreign buyer requirement. Since,	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments	Deferred

		polishing is a manufacturing activity, NC decided to approve the case on net to net basis. Now, the applicant vide letter dated 30.10.2017 stated that it had imported goods 89.95 M.T. in place of 100 M.T. Thereafter, same goods were exported after polishing and engraving designs on utensils as per buyer's requirement. Further, it stated that export item name i.e. Household Kitchen appliances (Furnished & designed utensils made up of stainless steel) have been mentioned in Shipping Bill for Export is same as per descriptions mentioned in the Condition Sheet of Advance Authorization. RA, CLA, New Delhi vide letter dated 30.5.2014 advised the company to submit documentary evidence regarding consumption of S.S. Content in the export/end product and grade/thickness as the same is not mentioned in the Shipping Bills. Therefore, the company requested to look into the matter for suitable reply to enable them to clear Government dues and get EODC on the basis of exported goods as per entries in Shipping Bills. The applicant's letter dated 30.10.2017 was forwarded to DPIIT on 16.03.2018 for examination. This case was last considered by NC in its meeting no. 4/81-Pt.II dated 03.10.2018. NC decided to call report from the RA on letter of the firm under intimation to firm and defer the case. The RA, CLA, New Delhi vide letter dated 01.05.2019 stated that there is no Grade mentioned with the description of import & export item as per	
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			authorization but as per B/Es, Grade of Stainless steel mentioned as Grade 410. Accordingly, the deficiency letter was issued on 30.05.2014 followed by reminder dated 7.1.2016 for clarification, but firm has not submitted any reply in this regard. The representation was referred to DPIIT on 11.10.2019. The case was last considered in Meeting No. 14/81 dated 16.10.2019, the Committee heard the party during personal hearing and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 21.11.2019 for expediting the comments. However, no comments have received yet.		
R41	MODISON METALS LTD. 0310816057 dated 03.10.2017	01/81/050/004 63/AM18/ 03/95/040/004 47/AM18/	The case was ratified in Meeting No. 3/81-ALC2/2018 dated 14.08.2018 allowing the quantity of import item as 500Kg. The applicant vide letter dated 23.10.2018 stated that the Import item allowed by NC as 500 Kgs. instead of 5000 Kgs. and requested to correct the quantity as per advance authorization. The applicant vide letter dated 09.02.2019 has reiterated the same issue. The Committee decided to refer the matter to DPIIT for examination in M. No. 11 dated 04.09.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and the Committee was noted that the case was not referred to DPIIT for examination and directed to refer the case to DPIIT immediately. In compliance of above NC decision, the case was referred to DPIIT on 08.11.2019 for	The Committee decided to refer the case to Consultant (SKB) as per advice of representative of DPIIT.	Deferred

			examination & comments.		
R42	GLOBAL OVERSEAS 0510337064 dated 11.10.2012	01/81/050/003 07/AM13/ 05/23/040/002 50/AM13/	The case was considered in meeting no. 18/81-ALC2/2012 dated 04.12.2012. NC decided to reject the case as no manufacturing activity is involved in this case. The applicant vide dated 30.10.2017 requested the Norms Committee to look into the matter and accept their application for EODC from RA on the basis of exported goods as per entries in Shipping Bills. The applicant vide letter dated 02.08.2019 has reiterated the same issue. The representation was referred to DPIIT on 11.10.2019. The case was last considered in Meeting No. 14/81 dated 16.10.2019, the Committee heard the party during personal hearing and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 21.11.2019 for expediting the comments.	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments	Deferred
R43	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510410184 dated 09.04.2019	01/81/050/000 14/AM20/ 05/23/040/000 01/AM20/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 on repeat basis as approved for AA No. 0510409208 dated 07.01.2019 in the M. No. 01/81 dated 10.04.2019. The applicant vide letter dated 08.08.2019 has requested for re-consider the case and allow 'Gross Quantity of Inputs', as asked by them in their application. As per decision of meeting no. 12/81 dated 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and decided to wait for the comments.	The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 13.11.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG(SG), consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.	Deferred

R44	GEEKAY WIRES LIMITED 0910066494 dated 20.07.2018	01/81/050/010 24/AM19 09/24/040/001 66/AM19	The case was ratified in meeting No. 3/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3). The party vide letter dated 23.04.2019 has requested for revision in Norms. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3) for examination & comments.	The Committee noted that the case has not yet been referred to Consultant (TEC-3) for examination. Therefore, the Committee directed to refer the case to Consultant (TEC-3) immediately.	Deferred
R45	SVAM PACKAGING INDUSTRIES PVT. LTD. 0510407882 dated 25.09.2018	01/81/050/005 18/AM19/ 05/24/040/003 53/AM19/	The case was ratified in meeting No. 10/81 dated 16.01.2019 as per written comments given by Consultant (TEC-1). The party vide letter dated 10.04.2019 has requested for revision in Norms. The case was last considered in meeting no. 11/81 dated: 04.09.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-1). In compliance of above NC decision, the case was referred to Consultant (TEC-1) on 19.11.2019 for examination & comments. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R46	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510408100 Dated 15.10.2018	01/81/050/005 20/AM19/ 05/24/040/004 00/AM19	The case was ratified in meeting No. 10/81 dated 16.01.2019 as recommended by Consultant (TEC-3) and representative of MSME. The party vide letter dated 12.04.2019 has requested for revision of Input-Output Norms. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3).	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	Deferred

R47	KEI INDUSTRIES LIMITED 0510407040 dated 03.07.2018	01/81/050/002 01/AM19/ 05/23/040/000 96/AM19	The case was ratified in meeting No. 13/81 dated 27.02.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested for revision of ratified norms. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). As per NC decision, the case was referred to Consultant (TEC-3) on 21.11.2019 for examination. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R48	FORMING INDIA PRIVATE LIMITED 3110066955 Dated: 05.01.2018	01/81/050/001 17/AM19/ 31/83/040/001 21/AM18/	The case was rejected in Meeting No. 03/81 dated 14.08.2018 with the observation that no specific input item. The party vide letter dated 29.11.2018 has requested for ratification of Norms. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). In compliance of above NC decision, the case was referred to Consultant (TEC-3) on 08.11.2019 for examination. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R49	WELSPUN CORP LIMITED 3410044442 Dated 27.08.2018	01/81/050/006 06/AM19 34/24/040/001 80/AM19	The case was ratified in meeting No. 3/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3). However, the party vide letter dated 20.08.2019 has requested for ratification of Norms. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3).	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	Deferred
R50	A-1 FENCE PRODUCTS COMPANY PVT. LTD.	01/81/050/000 06/AM19/ 03/94/040/010 33/AM18/	The case was ratified in meeting No. 4/81-ALC2/2018 dated 27.08.2018. However, the party vide letter dated 30.10.2018 has	The Committee decided to wait for the applicant's reply.	

	0310819800 dated 14.03.2018		requested for revision of ratified norms. The representation was referred to MSME vide email dated 16.09.2019. The case was last considered in meeting no. 11/81 dated: 04.09.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, the case was referred to MSME on 16.09.2019. The case was last considered in M. No. 14/81 dated 16.10.2019 and the Committee decided to seek from the applicant to furnish the following information as per advice of representative of MSME: (i) Sl. No. 3, 4, 5 and 11 of SDF. As per NC decision, D/L was sent to the applicant on 15.11.2019. However, no reply has been received yet.		Deferred
R51	KANADE ANAND UDYOG PVT. LTD. 0310824397 Dated 11.10.2018	01/81/050/005 46/AM19/ 03/94/040/006 21/AM19/	The case was rejected in Meeting No. 06/81 dated 26.06.2019 due to non submission of reply of deficiency letter dated 25.03.2019 followed by final reminder on 25.05.2019. However, the party vide letter dated 12.07.2019 has requested for ratification of Norms. The case was last considered in M. No. 11/81 dated 04.09.2019 and decided to refer the case to Consultant (TEC-3). The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that the case was not referred to Consultant (TEC-3) and directed to refer the case to Consultant (TEC-3) immediately.	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	Deferred
R52	BILCARE LIMITED 3110067062 dated 29.05.2018	01/81/050/000 98/AM19/ 31/83/040/000 26/AM19/	The case was ratified in Meeting No. 3/81-ALC2/2018 dated 14.08.2018 as per written comments of DIPP. However. The applicant vide letter dated 31.10.2018 has stated that the quantity approved is	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to	Deferred

			insufficient to meet their production requirements. Therefore, they have requested to re-fix the norms as fixed earlier in Meeting No. 2/81/ALC2/2015 dated 05.05.2015. The case was last considered in M. No. 14/81 dated 16.10.2019 and decided to refer the case to DPIIT.	trace out the main file.	
R53	MAN INDUSTRIES (INDIA) LTD. 0310823931 Dated 24.06.2018	01/81/050/005 50/AM19/ 03/95/040/005 61/AM19/	The case was ratified in Meeting No. 4/81 dated 29.05.2019 as per written comments given by DPIIT vide F. No.: P-47014/11/2019-TSW dated 22.04.2019. However, the party vide letter dated 01.07.2019 and 31.07.2019 has requested for revision in already fixed Norms. As per decision of meeting no. 11/81 dt. 04.09.2019, the case was referred to DPIIT on 16.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee heard the party during personal hearing and decided to remind DPIIT to expedite the comments. The case was referred to DPIIT on 08.11.2019 for examination & comments.	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments	Deferred
R54	BILCARE LIMITED 3110066973 dated 08.02.2018	01/81/050/000 35/AM19/ 31/83/040/001 47/AM18/	The case was ratified in Meeting No. 2/81 dated 29.05.2018 as per comments of DIPP. However, the party vide letter dated 31.10.2018 has requested for revision of fixed Norms. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to DPIIT on 16.10.2019. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee heard the party during personal hearing and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 26.11.2019 for	The Committee decided to wait for the comments.	Deferred

			expediting the comments.		
R55	TBEA ENERGY(INDIA) PRIVATE LIMITED 3410041397 dated 23.07.2015	01/81/050/004 86/AM16/ 34/24/040/001 23/AM16/	The case was rejected in Meeting No. 22/81 dated 24.01.2017 due to non-submission of reply of deficiency letter dated 27.06.2016 followed by reminder dated 21.09.2016. However, the party vide mail dated 02.07.2019 has requested for revision of fixed Norms. The case was last considered in M. No. 11/81 dated 04.09.2019 and decided to refer the case to DHI. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that the case was not referred to DHI and directed to refer the case to DHI immediately. The case was referred to DHI on 26.11.2019.	The Committee decided to wait for the comments.	Deferred
R56	PEARL INSULATIONS PVT. LIMITED 0710092468 Dated 13.12.2012	01/81/050/004 75/AM13/ 07/24/040/003 75/AM13/	The case was rejected in Meeting No. 24/81 dated 13.02.2014 due to non-submission of reply of deficiency letter despite several reminders. However, the party vide letter dated 13.11.2018 has requested for ratification of Norms. The case was last considered in M. No. 11/81 dated 04.09.2019 and decided to ask from the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and noted that the letter has not yet been sent to the applicant as decided in Meeting No. 11/81 dated 04.09.2019. In compliance of above NC decision, letter sent to applicant via email dated 07.10.2019. The applicant via email dated 21.11.2019 has furnished a copy of payment receipt	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3) as under:	Approved

		of Rs.5000/- as composition fee.						
		ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
		85441190	Double Fibre Glass Covered Varnish Bonded Rectangular Hollow Copper Conductor. Net Content of Raw Materials: Hollow Copper Conductor - 6860.000 kgs. Glass Fibre Yarn - 140.000 kgs.	7000.000 Kg	1	74111000	Hollow Copper Rectangular Conductor.	1.01Kgs/Kg content in the export product
			2		70191900	Glass Fibre Yarn.	1.02Kgs/Kg content in the export product	
RA concerned may take suitable consequential action accordingly.								
R57	P. M. ELECTRO AUTO PVT. LTD 0310821232 Dated 25.05.2018	01/81/050/00296/AM19/ 03/95/040/00138/AM19/	The case was rejected in Meeting No. 2/81 dated 01.05.2019 due to non-submission of reply of deficiency letter dated 19.12.2018 followed by a reminder on 29.03.2019. However, the applicant vide letter received on 24.6.2019 submitted the reply to deficiency letter and requested for ratification of Norms. The case was considered in meeting no. 11/81 dated 04.09.2019 and decided to refer the matter to MSME for examination. The case was referred to DPIIT on 16.10.2019. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and decided to remind DPIIT to expedite the comments. DPIIT was reminded on 13.11.2019.		The Committee considered the case as per agenda and noted that the case was wrongly referred to DPIIT. However, the matter was deliberated in the meeting and the Committee decided to seek from the applicant to furnish the following information as per advice of representative of MSME: (i) Process wastage with justification for import items at Sl. No. 4 & 5. The case stands deferred.		Deferred	
R58	WIELAND METALS INDIA PRIVATE LTD 0710112879 Dated	01/81/050/00359/AM19/ 07/24/040/00324/AM18/	The case was ratified in Meeting No. 06/81 dated 01.11.2018 on the recommendation of representative of MoS, allowing quantity of import item as 1.015 kgs/kg content in the		The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to		Deferred	

	26.02.2018		export product. However, the party vide letters dated 28.05.2019 & 11.07.2019 had requested for review of Norms. The case was last considered in meeting no. 14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case.	furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. The case stands deferred.	
R59	WIELAND METALS INDIA PRIVATE LTD 0710112301 Dated 24.10.2017	01/81/050/00878/AM19/ 07/24/040/00203/AM18/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 had requested for review of Norms. The case was last considered in meeting no. 14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. The case stands deferred.	Deferred
R60	WIELAND METALS INDIA PRIVATE LTD 0710111712 Dated 06.06.2017	01/81/050/00772/AM19/ 07/24/040/00071/AM18/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms. As per decision of meeting no. 11/81 dt 04.09.2019, the case was referred to MSME on 16.09.2019. The case was last considered in meeting no. 14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. The case stands deferred.	Deferred
R61	WIELAND METALS INDIA PRIVATE LTD 0710110935 Dated 09.01.2017	01/81/050/01064/AM19/ 07/24/040/00323/AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms. The representation has been referred to MSME via email dated 16.09.2019. The case was last considered in	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. To provide stage-wise	Deferred

			meeting no. 11/81 dated: 04.09.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, the case was referred to MSME on 16.09.2019. The case was last considered in meeting no. 14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case.	break-up of the wastage. 2. To provide details for calculating recovery. The case stands deferred.	
R62	WIELAND METALS INDIA PRIVATE LTD 0710111245 Dated 07.03.2017	01/81/050/010 74/AM19/ 07/24/040/003 91/AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms. As per decision of meeting no. 11/81 dt. 04.09.2019, the case was referred to MSME on 16.09.2019. The case was last considered in meeting no. 14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. The case stands deferred.	Deferred
R63	WIELAND METALS INDIA PRIVATE LTD 0710110386 Dated 07.09.2016	01/81/050/008 76/AM19/ 07/24/040/001 97/AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms. The representation has been refer to MSME via email dated 16.09.2019. The case was last considered in meeting no. 11/81 dated: 04.09.2019. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to MSME on 16.09.2019. The case was last considered in meeting no. 14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. The case stands deferred.	Deferred

R64	WIELAND METALS INDIA PRIVATE LTD 0710109853 Dated 23.05.2016	01/81/050/007 34/AM19/ 07/24/040/000 48/AM17/	The case was ratified in Meeting No. 14/81 dated 13.03.2019 as recommended by representative of MSME. However, the party vide letter dated 28.05.2019 has requested for review of Norms. As per decision of meeting no. 11/81 dt. 04.09.2019, the case has been referred to MSME on 16.09.2019. The case was last considered in meeting no. 14/81 dated 16.10.2019 and decided to call the applicant on personal hearing to explain the case.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. To provide stage-wise break-up of the wastage. 2. To provide details for calculating recovery. The case stands deferred.	Deferred
R65	DYNAMIC FLOW PRODUCTS PVT. LTD. 0310819096 dated 12.02.2018	01/81/050/001 06/AM19/ 03/94/040/008 73/AM18/	The case was rejected in Meeting No. 06/81-ALC2/2019 dated 26.06.2019 due to non-submission of reply of deficiency letters dated 27.11.2018 & 03.06.2019 for certain clarification as raised by Consultant (TEC-3). However, the applicant furnished reply vide letter dated 03.12.2018, 27.02.2019, 13.06.2019 & 22.10.2019 and requested for ratification of ad-hoc norms. The case was referred to Consultant (TEC-3) on 21.11.2019 for examination & comments. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R66	DELTON CABLES LTD. 0510337606 Dated: 23.10.2012	01/81/050/004 23/AM13/ 05/23/040/002 78/AM13/	The case was inadvertently written ratified in Meeting No. 12/81 dated 27.08.2013 whereas DPIIT vide U. O. No. 12/2/2013-TSW/40 dated 14.06.2013 had sought following information as mentioned in NC Meeting No. 05/81 dated 06.06.2013 as under: 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net	The representative of DPIIT informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments	Deferred

			content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form However, the party vide letter dated 09.08.2016 has requested for ratification of Norms. The case was considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to DPIIT. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that the case was not referred to DPIIT and directed to refer the case to DPIIT immediately. As per above NC decision, the case was referred to DPIIT on 25.10.2019 for examination and comments.		
R67	PHOENIX FOILS PVT. LTD. 0310817030 dated 14.11.2017	01/81/050/004 69/AM18/ 03/95/040/006 35/AM18/	The case was rejected in Meeting No. 7/81-ALC2/2018 dated 29.11.2018 due to non-submission of reply to MoS deficiency letter sent to the firm on 18.10.2018. The applicant's reply dated 23.01.2019 was considered in meeting no. 6/81 dated 26.06.2019 and noted that the applicant is not clear about specification of import & export till the completion of export obligation. However, the party vide letter dated 12.08.2019 had again requested for ratification of Norms. The case was considered in Meeting No. 11/81 dated 04.09.2019 and decided to refer the case to MoS. The Committee noted in Meeting No. 14/81 dated 16.10.2019 that the case was not referred to MoS as decided in Meeting No. 11/81 dated 04.09.2019 and directed to refer the case to MoS immediately. In	The Committee considered the case as per agenda and noted that the case was referred to MoS on 11.11.2019 for examination. However, MoS vide U.O. dated 18.10.2019 requested to clarify whether this application needs to be examined or not in view as the case was withdrawn from the agenda in Meeting No. 06 dated 26.06.2019. The matter was deliberated in the meeting. Consultant (SKB) informed that similar case has already been decided in the earlier meeting. Hence, on the recommendation of Consultant (SKB), the Committee decided to allow	Approved

			compliance of above NC decision, the case was referred to MoS on 11.11.2019.	3% wastage on repeat basis as approved for AA No. 0310825796 dated 19.12.2018 in Meeting No. 2 dated 1.5.2019. Note : The case is approved with the condition that the thickness and width of stainless steel of import must be more than the width and thickness of export with relevant grade imported. RA may take consequential action accordingly.													
R68	BHANDARI FOILS TUBES LIMITED 0310613860 Dated 03.02.2011	& 01/81/050/000 05/AM12/ 03/94/040/009 61/AM11/	The case was rejected in Meeting No. 12/81 dated 11.09.2012 due to non-submission of reply after several reminders. However, the party vide letter dated 15.04.2019 has requested for ratification of Norms. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that the case was not referred to MoS as decided in M. No. 11/81 dated 04.09.2019 and Committee directed to refer the case to MoS immediately. The case was referred to MoS on 25.10.2019 for examination & comments.	The Committee considered the case as per agenda and noted that the case was referred to MoS on 25.10.2019 for examination. However, no comments are being furnished by MoS. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (SKB) as under:	Approved												
		<table border="1"> <thead> <tr> <th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr> </thead> <tbody> <tr> <td>72209090</td><td>Cold Rolled Stainless Steel Coils/ Strips/ Sheets Thickness 0.001MM to 1.40 MM Grade 1.4438</td><td>21500.00 0 Kg</td><td>7219329 0</td><td>Cold Rolled Stainless Steel Coils Thickness 1.50MM to 3.50 MM Grade 1.4438</td><td>Wastage @ 3% is allowed</td></tr> </tbody> </table> Note: (i) Grade of export & import item should match. (ii) Thickness and width of import item should be more than the thickness and				ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	72209090	Cold Rolled Stainless Steel Coils/ Strips/ Sheets Thickness 0.001MM to 1.40 MM Grade 1.4438	21500.00 0 Kg	7219329 0	Cold Rolled Stainless Steel Coils Thickness 1.50MM to 3.50 MM Grade 1.4438	Wastage @ 3% is allowed
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity												
72209090	Cold Rolled Stainless Steel Coils/ Strips/ Sheets Thickness 0.001MM to 1.40 MM Grade 1.4438	21500.00 0 Kg	7219329 0	Cold Rolled Stainless Steel Coils Thickness 1.50MM to 3.50 MM Grade 1.4438	Wastage @ 3% is allowed												

		width of export item.			
		RA concerned may take suitable consequential action accordingly.			
R69	POSCO MAHARASHTRA STEEL PVT. LTD. 0310801177 Dated 17.12.2015	01/81/050/005 10/AM16/ 03/95/040/006 92/AM16/	The case was ratified in Meeting No. 2/81 dated 19.04.2016 as per the written comments of the MoS vide their U. O. No. 3/ (12)/2014-TW dated 08/03/2016. However, the party vide letter dated 22.12.2016 has requested for amendment in the export item description (Sr. No. 1). The case was referred to MoS on 25.07.2019 and 06.08.2019 for examination. The case was last considered in M. No. 14/81 dated 16.10.2019, as per NC decision, MoS was reminded on 21.11.2019 for expediting the comments.	The Committee considered the case as per agenda and noted that the case was referred to MoS on 25.07.2019 for examination. However, no comments are being furnished by MoS. The matter was deliberated in the meeting and the Committee decided to seek from the applicant to furnish the following information as per advice of Consultant (SKB): 1. To provide clarification for, how the thickness of import item can be 0.00 mm. The case stands deferred.	Deferred
R70	COSMOS ENGITECH PVT. LTD. 3410042906 Dated 02.02.2017	01/81/050/006 07/AM17/ 34/24/040/003 17/AM17/	The case was rejected in Meeting No. 12/81 dated 11.09.2012 due to non submission of reply of deficiency letter dated 08.08.2017 followed by reminder dated 20.10.2017. However, the party vide letter dated 22.12.2016 has requested for ratification of Norms. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that the case has not yet been referred to DPIIT as decided in M. No. 11/81 dated 04.09.2019. Therefore, the Committee directed to refer the case to DPIIT immediately. As per NC decision, the case was referred to DPIIT on 25.10.2019.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/96/2019-TSW dated 27.11.2019 as under:	Approved

		<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>76169990</td><td>Other Articles of Aluminium</td><td>9338.000 Kg</td><td>76061200</td><td>Aluminium Alloy Plate 6082 T6</td><td>1.02 Kgs/Kg content in the export product</td></tr></table>						ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	76169990	Other Articles of Aluminium	9338.000 Kg	76061200	Aluminium Alloy Plate 6082 T6	1.02 Kgs/Kg content in the export product
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity														
76169990	Other Articles of Aluminium	9338.000 Kg	76061200	Aluminium Alloy Plate 6082 T6	1.02 Kgs/Kg content in the export product														
RA concerned may take suitable consequential action accordingly.																			
R71	VOITH HYDRO PRIVATE LIMITED 0510398416 dated 06.05.2016	01/81/050/003 25/AM17/ 05/24/040/000 51/AM17/	The case was ratified in Meeting No. 20/81-ALC2/2016 dated 27.12.2016 as per DHI comments vide UO No. 3(85)/16 TSW(B) dated 14.12.2016. However, the applicant vide letter dated 27.08.2019 has stated that the goods were exported on 04.10.2016 before fixation of norms on 27.12.2016. Therefore, they had requested to amend the description of exports from Stator Core Lamination for 2X28.3 MW Hydro Generator to Stator Core Lamination i.e. as per descriptions mentioned in advance authorization. The case was considered in M. No. 11/81 dt. 04.09.2019 and decided to refer the case to DHI for examination. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee noted that the case was not referred to DHI as decided in M. No. 11/81 dated 04.09.2019 and directed to refer the case to DHI immediately.			The Committee considered the case as per agenda and noted the comments given by DHI wherein DHI stated that the applicant requested for amendment of export product description for “Stator core laminations for 2x28.3 MW hydro generator” to “Stator core laminations “as the item was exported on 04.10.2019 while the ad-hoc norms was ratified on 27.12.2016. The Committee agreed to the request for amendment in the description of export product as applied subject to verification by the RA that the export has been made prior to norms fixation.		Approved											


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

R72	KUMAR STEELS INC 0510403616 dated 08.08.2017	01/81/050/008 58/AM19/ 05/23/040/001 59/AM18/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments dated 13.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 18.11.2019 has requested for revision of ratified Norms. The case was referred to Consultant (TEC-3) on 21.11.2019 for examination & comments. However, no comments have been received yet.	The Committee observed that a team has been deputed to visit the factory premises of some exporters to examine and determine the actual wastages in manufacturing process. The report of study group is awaited. Hence, the Committee decided to wait for report of the study group.	Deferred
R73	A-1 FENCE PRODUCTS CO.PVT.LTD. 0310820125 dated 27.03.2018	01/81/050/002 12/AM19/ 03/94/040/010 75/AM18/	The case was ratified in meeting No. 7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 07.02.2019 had enclosed copies of their earlier NC decisions in respect of AA Nos. 0310664581 dated 14.11.2011 & 0310800027 dated 04.11.2015 ratified in Meeting Nos. 37/81 dated 29.11.2011 and 24/81 dated 08.03.2016 respectively and requested to reconsider their AA No.0310820125 dated 27.03.2018 on repeat with AA No.0310800027 dated 04.11.2015. The applicant vide letters dated 06.05.2019 and 26.6.2019 had again raised the same issue. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee considered the case as per agenda and noted that norms for the item had been approved by NC earlier. The Committee observed that main file of the applicant was not traceable and it was decided to defer the case for want of main file. ITCHS Code of export product in both the application also not matches.	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	Deferred

R74	A-1 FENCE PRODUCTS COMPANY PVT. LTD. 0310820970 dated 15.05.2018	01/81/050/002 15/AM19, 03/94/040/001 16/AM19	The case was ratified in meeting No. 7/81-ALC2/2018 dated 29.11.2018 as per recommendation of representative of MSME. However, the applicant vide letter dated 12.02.2019 has enclosed copies of their earlier NC decisions in respect of AA Nos. 0310791169 dated 18.11.2014 and 0310560499 dated 16.02.2010 ratified in Meeting Nos.17/81 dated 24.02.2015 and 12/81 dated 22.06.2010 respectively and requested to reconsider their AA No.0310820970 dated 15.05.2018 on repeat with their previous ratified files. The applicant vide letters dated 06.05.2019 and 26.6.2019 has raised the same issue. The case was last considered in M. No. 14/81 dated 16.10.2019, the Committee considered the case as per agenda and noted that norms for the item had been approved by NC earlier. The Committee observed that main file of the applicant was not traceable and it was decided to defer the case for want of main file. ITCHS Code of export product in both the application also not matches.	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	Deferred
R75	CROMPTON GREAVES LIMITED 0310789692 Dated: 26.09.2014	01/81/050/005 05/AM15/ 03/94/040/002 68/AM15/	The case was rejected in Meeting No. 9/81-ALC2/2015 dated 11.08.2015 due to non-submission of reply of deficiencies raised by DHI vide letter dated 03.03.2015 despite reminders. The applicant vide letter dated 02.01.2016 had furnished reply and requested to fix the norms. The subject AA was ratified in Meeting No. 20/81 dated 19.12.2017 as per DHI comments vide UO No. TSWB-3/181/2014 dated 12.01.2018. However, the	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	Deferred

			applicant vide email dated 09.01.2018 requested for amendment as all the Net to Net items are mandatory for requirement of Export. As per decision of meeting no. 11/81 dt 04.09.2019, the case was referred to DHI on 16.09.2019. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and decided to remind DHI for expediting the comments. DHI vide email dated 21.11.2019 has sought main file.		
R76	SHRI PARSHAVNATH IMPEX (INDIA) 0510407733 dated 10.09.2018	01/81/050/005 17/AM19/ 05/24/040/003 30/AM19/	The case was ratified in meeting No. 10/81 dated 16.01.2019 as per recommendation of Consultant (TEC-3) decided to ratify the norms allowing 7% wastage with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The party vide letter dated 19.04.2019 has requested for revision in Norms. The case was referred to Consultant (TEC-3) on 25.10.2019. The case was last considered in Meeting No. 14/81 dated 16.10.2019, the Committee noted that a team comprising officers of DGFT and DPIIT has been constituted to visit the factory premises of some applicants having same/similar products to study the manufacturing process and to ascertain wastages. Hence, the Committee decided to wait for report of the study group.	The Committee decided to wait for report of the study group.	Deferred
R77	JINDAL SAW LIMITED 0510409724 Dated 21.02.2019	01/81/050/010 18/AM19/ 05/23/040/005 11/AM19/	The case was ratified in meeting No. 4/81 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The party vide letter dated 07.10.2019 had	The Committee decided to wait for the comments.	

			requested for revision of ad-hoc norms. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). The case was referred to Consultant (TEC-3) on 25.10.2019 for examination & comments. However, no comments have been received yet.		Deferred
R78	JINDAL SAW LIMITED 0510407943 Dated 28.09.2018	01/81/050/005 06/AM19/ 05/23/040/002 78/AM19/	The case was ratified in meeting No. 9/81 dated 07.08.2019 as per written comments dated 30.07.2019 given by Consultant (TEC-3). The party vide letter dated 04.10.2019 had requested for revision of ad-hoc norms. The case was last considered in Meeting No. 14/81 dated 16.10.2019 and decided to refer the case to Consultant (TEC-3). The case was referred to Consultant (TEC-3) on 25.10.2019 for examination. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R79	INDIA TRADING HOUSE 0510404048 dated 20.09.2017	01/81/050/003 98/AM18/ 05/23/040/002 37/AM18	The case was rejected in Meeting No. 2/81-ALC2/2018 dated 29.05.2018 as Technical officer present opined that Slab cannot be use for making rounds. The applicant vide letter dated 10.07.2019 had requested for revision of ratified Norms. The case was referred to Consultant (TEC-3) on 21.11.2019 for examination. However, no comments have been received yet.	The Committee decided to wait for the comments.	Deferred
R80	LUBI ELECTRICALS LIMITED, AHMEDABAD - Referred by DC, KASEZ	01/81/061/000 22/AM18/ KASEZ/100% EOU/II/969/0 0-01/	KASEZ, vide letter No. KASEZ/100%EOU /II/969/00-01/6116 dated 27.09.2017 forwarded a copy of application for fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file and	Deferred

			Industrial Valve Parts. The DC stated that the wastage norms had been fixed on ad-hoc basis up to 31.03.2003 subject to final fixation of norms by Norms Committee in DGFT. The case was considered in M. No. 4 /81-Pt.II dated 03.10.2018 and noted that case was referred to DIPP for comments and reminded on 27.09.2019. The case was last considered in M. No. 13/81 dated 03.10.2019 and decided to wait for comments.	remind DPIIT.	
R81	BILCARE LIMITED 3110066259 dated 20.07.2016	01/81/050/002 35/AM17 31/83/040/000 10/AM17	The case was ratified in M. No. 19 dt. 05.12.2017 as per comments of DPIIT. The applicant requested for revision of norms. The case was referred to Consultant (TEC-1) on 25.09.2019 for examination. The case was last considered in M. No. 13/81 dated 04.10.2019 and the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Percentage of net content of OPA film, PVC film & aluminium foil in export product. As per NC decision, D/L was sent to the applicant on 28.10.2019. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred
R82	BILCARE LIMITED 3110066596 dated 17.02.2017	01/81/050/000 80/AM18 31/83/040/001 57/AM17	The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F. No. 7/58/2017-TSW dated 10.11.2017. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination. The case was last considered in M. No. 13/81 dated	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	Deferred

			03.10.2019 and decided to refer the case to Consultant (TEC-1) immediately.		
R83	BILCARE LIMITED 3110066775 dated 07.06.2017	01/81/050/002 70/AM18 31/83/040/000 34/AM18	The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F. No. 7/58/2017-TSW dated 05.01.2018. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination. The case was last considered in M. No. 13/81 dated 03.10.2019 and decided to refer the case to Consultant (TEC-1) immediately.	The Committee considered the case as per agenda and observed that main file is not available. Hence, it was decided to defer the case with an advice to the section to trace out the main file.	Deferred
R84	MC COM INDUSTRIES (INDIA) PVT. LTD. 0310729566 Dated 26.03.2013	01/81/050/000 76/AM14/ 03/95/040/010 46/AM13/	The case was rejected in Meeting No. 11/81-ALC2/2015 dated 08.09.2015. The representative of MSME stated that the reply furnished by the company was not in accordance to their D/L. Every time the firm is forwarding the same old reply. MSME proposed to reject the case. Since proper reply has not been received from company despite repeated reminders, the Committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. The applicant vide letter dated 22.10.2019 had furnished reply to File No. 01/81/50/00076/AM14/ and requested to fix the norms. The applicant has also furnished a copy of payment receipt dated 16.11.2019 for review of NC decision by email dated 18.11.2019. The case was referred to MSME on 21.11.2019 for examination.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:	Approved

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85419100	Inner Thyristor Power Terminal PT For T171 (d25.0, 136.0, d8.2) (Net Weight of Copper In Export Product = 304.50 KGS.)	10500.000 Number	1	74071020	Relevant COPPER ROUND ROD 27.00 mm	504 Kg inclusive of 65.50% wastage after 50% recovery from scrap
2	85419100	Inner Diode Power Terminal PT For D171 (d25.0, 136.0, d8.2) (Net Weight of Copper In Export Product = 43.28 KGS.)	1320.000 Number	2	74071020	Relevant COPPER ROUND ROD 27.00 mm	65.86 Kg inclusive of 52% wastage after 50% recovery from scrap
3	85419100	Cathode Lead - 08.04. Do2 (Net Weight of Copper In Export Product = 51.53 KGS.)	1735.000 Number	3	74071020	Relevant COPPER ROUND ROD 27.00 mm	93.80 Kg inclusive of 82.00% wastage after 50% recovery from scrap
4	85419100	Cathode Lead - 08.07. Do2 (Net Weight of Copper In Export Product = 45.14 KGS.)	1000.000 Number	4	74071020	Relevant COPPER ROUND ROD 27.00 mm	58.60 Kg inclusive of 30% wastage after 50% recovery from scrap

Note: The word "Relevant" may be added in the description of the import items.

RA concerned may take suitable consequential action accordingly.

R85	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED 0710114700 dated 25.03.2019	01/81/050/01179/AM19/ 07/24/040/00304/AM19/	The case was ratified in Meeting No. 13/81-ALC2/2019 dated 03.10.2019 as per recommendation of representative of MSME. The applicant vide email letter dated 13.11.2019 has requested for revision. The applicant's representation has been referred to MSME.	The Committee considered the case as per agenda and decided to revise the ad-hoc norms as per written comments given by MSME as under:	Approved
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		<table><tr><th>Sl. No.</th><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>1</td><td>78011000</td><td>Lead Ingots 99.97% Purity Min</td><td>250.000 MT</td><td rowspan="3">78020090</td><td rowspan="3">Lead Scrap in Crushed (Powder) Form with at least 60 percent Lead Content.</td><td rowspan="3">As applied</td></tr><tr><td>2</td><td>78019990</td><td>Lead Alloy in the form of Ingots (Lead Calcium Alloy) with minimum lead content 98%.</td><td>250.000 MT</td></tr><tr><td>3</td><td>78019100</td><td>Lead Alloy in the form of Ingots (Lead Antimony Alloy) with minimum lead content of 98%.</td><td>110.000 MT</td></tr></table>	Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	1	78011000	Lead Ingots 99.97% Purity Min	250.000 MT	78020090	Lead Scrap in Crushed (Powder) Form with at least 60 percent Lead Content.	As applied	2	78019990	Lead Alloy in the form of Ingots (Lead Calcium Alloy) with minimum lead content 98%.	250.000 MT	3	78019100	Lead Alloy in the form of Ingots (Lead Antimony Alloy) with minimum lead content of 98%.	110.000 MT
Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity																		
1	78011000	Lead Ingots 99.97% Purity Min	250.000 MT	78020090	Lead Scrap in Crushed (Powder) Form with at least 60 percent Lead Content.	As applied																		
2	78019990	Lead Alloy in the form of Ingots (Lead Calcium Alloy) with minimum lead content 98%.	250.000 MT																					
3	78019100	Lead Alloy in the form of Ingots (Lead Antimony Alloy) with minimum lead content of 98%.	110.000 MT																					
Note: Average percentage of lead in import item is 61%.																								
RA concerned may take suitable consequential action accordingly.																								
R86	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED 0710109067 dated 23.11.2015	01/81/050/01049/AM19/ 07/24/040/00256/AM16/	The case was ratified in Meeting No. 9/81-ALC2/2019 dated 07.08.2019 on recommendations of Consultant (TEC-3). The applicant via email letter dated 13.11.2019 has requested for review of ratified norms as their AA No. 0710105804 dated 17.07.2014 ratified in Meeting No.21/81 dated 27.01.2016. The applicant's representation has been referred to MSME.		The Committee considered the case as per agenda and decided to seek from the applicant the percentage of Lead content in the export items. The case stands deferred.		Deferred																	
R87	VENUS INDIA 2910025330 Dated 28.03.2018	01/81/050/00188/AM19/ 29/24/040/00011/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 allowing wastage of 10% i.e. quantity of import allowed as 20.612MT. The applicant vide letter dated 14.11.2019 had requested for revision of ratified Norms. Composition fee of Rs. 5000/- is required to be deposited by the applicant as the request has been received beyond 90 days from the date of uploading the NC decision on DGFT website.		The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case.		Deferred																	

SHOBHIT GUPTA

By Director General of
Directorate General of
Ministry of Commerce
Udyog Bhawan,

Standard Deficiency Format (SDF)

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
√	19	Any other information:
	20	The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

14/81
16/10/19

HQ - 01/81/050/00658/ AM19
RLA - 07/24/040/00107/ AM18

13
27/11/19

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -0710111892 DT. 20.07.2017

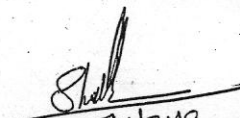
On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 47.6 P2 - 36.0 No

Net weight not less than 3,06,573.0 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	19,30,31,63 to 71	Components, allowed as per G.N.4
2.	50,58,72	Consumables Qty as applied for Value altogether restricted to 0.80 % of FOB Value
3.	48.	1121.80 Kg
4.	49.	130.70 Kg
5.	Rest of the items	As applied for


08/11/2019

SHAISH KUMAR

NC 2

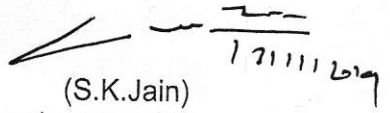
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Sapa Extrusion India Pvt. Ltd.- AA No.0710115051 dated 13.06.2019
Reference: - DGFT ID No. 01/81/050/00121/AM20/ DES-2/156 Dated: 14.10.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Import item shall be of relevant grade and composition as contained/utilized in the export item and its quantity may be allowed as applied for i.e. 1000 MT inclusive of 2% of wastage.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D. DES-II)

DPIIT U.O.NO. P-47011/297/2019-TSW dated 13.11.2019

17/81.

73
27.11.2019

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Chhaperia International Company- AA No.0710115072 dated 19 .06.2019
Reference: - DGFT ID No. 01/81/50/137/AM-20/DES-2/155 dated. 14.10.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Width of export item shall be less than 300MM.
2. Import item shall be of relevant thickness as utilized/contained in the export item.
3. Quantity of import item may be allowed as 99505 Kgs inclusive of 0.5% wastage.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/303/2019-TSW dated 13 .11.2019

Export - - Sizes and Wt. given with application may be incorporated

Import - 1 & 2 - 1.01kg./kg. Content in EP

3 & 11 - 1.05kg./kg. Content. Word "Relevant" may be added

4,5,7 to 10 - 1.05kg./kg. Content in EP

6 - 1.05kg./kg. Content. Word "polymer" may be added

12 - As per packing policy

Atul
27.11.19

DES IL

AA No - 0310830269

704
27.11.19

Export - - Sizes and Wt. given with application may be incorporated

Import - 1, 2 & 6 - 1.01kg./kg. Content in EP

3, 4 - 1.05kg./kg. Content in EP

5 & 7 - 1.02kg./kg. Content in EP

8 - 4% of wt. Of steel to be galvanised

Grade of steel to match in import & export

As per
27.11.19

DCS II

27.11.2019

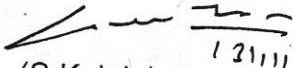
ह भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s RHJ Tubes Pvt. Ltd. AA No.0310830734 dated 01.08.2019
Reference: - DGFT ID No. 01/81/050/192/AM20/DES-2/157 Dated: 14.10.2019

With reference to the above, the undersigned is directed to say that, instant AA may be ratified as under:

1. Import item shall be of relevant composition as contained/utilized in the export item.
2. Quantity of import item may be allowed as 25440 Kgs. as 1.06Kgs/Kg content in the export item taking clue from SION C-1575.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/294/2019-TSW dated 13.11.2019

R-20
44/81

R18
27/11/2019

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Comet Exports (AA No.2910018933 dated 29.10.2012)

Reference: - DGFT ID No. 01/81/50/376/AM13/DES-II/105 dated 05.08.2019

With reference to the above, the undersigned is directed to say that the case has been examined the firm has not given proper calculation and other details and claimed higher wastage. Taking in to consideration the import item may be allowed with 5 % wastage.

	Item Description	Quantity Allowed
Export item	Doormat with Aluminium Frame (Containing Polypropylene Non-Woven Floor Coverings)	16264 Nos.
Import Item	Relevant Polypropylene Non-Woven Floor Covering	1.05 sq.meter/sq.meter content in the export item

(Nand Lal)
Consultant
Tel.3225

DGFT(DES-II)

DPIIT U.O.NO. 7/15/2018-TSW dated 14.10.2019

R31
27.11.2019 AA NO: 3110061138 dt. 22.11.13
Recommended QTY Import item wise.

#	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSI	Total Qty calculated	Export SL. No	Qty Applied in DGF	Qty recommend ed
		34-021-001PGCE	Part of Audio equipment	0.286	SQU. INCH	1	4719.858	4		
1	1	34-021-001PGCE	Total		SQU. INCH	1 Total	4719.858		151.875	151.875
2	2	36-093-001PGCE	Loctite 648	0.00011	LITRE	2	0.05775	14		0.05775
3	2	36-093-001PGCE	Loctite 648		LITRE	2 Total	0.05775		0.58	0.05775
4	3	36-167-000PGECE	Adhesive, Bondmaster	0.000010	LITRE	3	0.17055	3		0.17055
5	3	36-167-000PGECE	Adhesive, Bondmaster	0.000015	LITRE	3	0.247545	4		0.247545
6	3	36-167-000PGECE	Adhesive, Bondmaster	0.000015	LITRE	3	0.15147	5		0.15147
7	3	36-167-000PGECE	Adhesive, Bondmaster	0.000015	LITRE	3	0.045	8		0.045
8	3	36-167-000PGECE	Adhesive, Bondmaster	0.000015	LITRE	3	0.02925	10		0.02925
9	3	36-167-000PGECE	Adhesive, Bondmaster		LITRE	3 Total	0.643815		0.66	0.643815
10	4	36-187-001PGECE	Grease	0.000125	KG	4	0.12675	13		0.12675
11	4	36-187-001PGECE	Grease	0.000120	KG	4	0.036	16		0.036
12	4	36-187-001PGECE	Grease		KG	4 Total	0.16275		0.185	0.16275
13	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	2.43	2		2.43
14	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	2.302425	3		2.302425
15	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	2.227905	4		2.227905
16	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	1.36323	5		1.36323
17	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	0.996705	6		0.996705
18	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	0.405	8		0.405
19	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	0.39123	9		0.39123
20	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	0.02106	19		0.02106
21	5	36-310-001PGCE	Adhesive,Silver		KG	5 Total	10.137555		10.204	10.137555
22	6	36-345-001E	Oil	0.00010	KG	6	1.8	2		1.8
23	6	36-345-001E	Oil	0.0001	KG	6	1.6503	4		1.6503
24	6	36-345-001E	Oil	0.00010	KG	6	1.0098	5		1.0098
25	6	36-345-001E	Oil	0.00005	KG	6	0.36915	6		0.36915
26	6	36-345-001E	Oil	0.00010	KG	6	0.495	7		0.495
27	6	36-345-001E	Oil	0.00010	KG	6	0.03	16		0.03
28	6	36-345-001E	Oil	0.00010	KG	6	0.0105	23		0.0105
29	6	36-345-001E	Oil		KG	6 Total	5.36475		5.736	5.36475
30	7	36-421-001E	Nye bar	0.001000	LITRE	7	18	2		18
31	7	36-421-001E	Nye bar	0.001000	LITRE	7	17.055	3		17.055
32	7	36-421-001E	Nye bar	0.001	LITRE	7	16.503	4		16.503
33	7	36-421-001E	Nye bar	0.001	LITRE	7	10.098	5		10.098
34	7	36-421-001E	Nye bar	0.001000	LITRE	7	7.383	6		7.383
35	7	36-421-001E	Nye bar	0.001000	LITRE	7	4.95	7		4.95
36	7	36-421-001E	Nye bar	0.001000	LITRE	7	3	8		3
37	7	36-421-001E	Nye bar	0.001000	LITRE	7	2.898	9		2.898
38	7	36-421-001E	Nye bar		LITRE	7 Total	79.887		79.936	79.887
39	8	37-054-005PGECE	Grease	0.001	METER	8	10.098	5		10.098
40	8	37-054-005PGECE	Grease		METER	8 Total	10.098		10.14	10.098
41	9	38-004-045PGCE	Cable	0.26500	METER	9	767.97	9		767.97
42	9	38-004-045PGCE	Cable		METER	9 Total	767.97		780	767.97
43	1	38-004-049PGCE	Cable	0.43000	METER	10	774	11		774
44	10	38-004-049PGCE	Cable		METER	10 Total	774		780	774
45	12	38-016-005E	Cable	0.03050	METER	12	4.758	19		4.758
46	12	38-016-005E	Cable		METER	12 Total	4.758		4.8	4.758
47	14	39-227-070E	Solder Multicore	0.040	GRAM	14	660.12	4		660.12
48	14	39-227-070E	Solder Multicore	0.040	GRAM	14	403.92	5		403.92
49	14	39-227-070E	Solder Multicore	0.045	GRAM	14	135	8		135
50	14	39-227-070E	Solder Multicore	0.040	GRAM	14	78	10		78
51	14	39-227-070E	Solder Multicore	0.040	GRAM	14	4.2	23		4.2
52	14	39-227-070E			GRAM	14 Total	1281.24		1281.135	1281.135
53	15	63-005-004E	Washer,small	2.0	NUMBER	15	600	16		600
54	15	63-005-004E			NUMBER	15 Total	600		900	600
55	16	63-053-121E	Screw, 2/56 UNC x 0.187"	1.0	NUMBER	16	1950	10		1950
56	16	63-053-121E			NUMBER	16 Total	1950		1950	1950

AA. No. 3110061138 CH. 22.11.2013

	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSl	Total Qty calculated	Export SL. No	Qty Applied in DGF	Qty recommen ed
	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	36000	2		36000
57	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	34110	3		34110
58	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	33006	4		33006
59	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	20196	5		20196
60	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	14766	6		14766
61	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	6000	8		6000
62	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	5796	9		5796
63	17	83181190E	Screw, 2/56UNC x 1/4 IN.		NUMBER	17 Total	149874		146430	146430
64	17	83181190E			NUMBER	18	156	19		156
65	18	63-193-002E	Nut full hex S.S M2X0.4	1.0	NUMBER	18 Total	156		507	156
66	18	63-193-002E			NUMBER	19	156	19		156
67	19	63-193-120E	Screw, M2X10	1.0	NUMBER	19 Total	156		507	156
68	19	63-193-120E			NUMBER	20	17055	3		17055
69	20	64-007-054E	Sleeve	1.0	NUMBER	20 Total	17055		8988	8988
70	20	64-007-054E			NUMBER	22	17055	3		17055
71	22	P300783/10KE	Track	1.0	NUMBER	22	105	23		105
72	22	P300783/10KE	Track	1.0	NUMBER	22 Total	17160		17955	17160
73	22	P300783/10KE			NUMBER	23	525	14		525
74	23	P300990E	Block, Sldr - 5MM TAPERED	1.0	NUMBER	23 Total	525		1726	525
75	23	P300990E			NUMBER	24	18000	2		18000
76	24	P301197E	L.H END BLOCK	1.0	NUMBER	24 Total	18000		4500	4500
77	24	P301197E			NUMBER	25	18000	2		18000
78	25	P301198E	R.H END BLOCK	1.0	NUMBER	25 Total	18000		4500	4500
79	25	P301198E			NUMBER	26	18000	2		18000
80	26	P301200E	SLIDER BLOCK	1.0	NUMBER	26 Total	18000		4500	4500
81	26	P301200E			NUMBER	27	18000	2		18000
82	27	P301721E	Body	1.0	NUMBER	27 Total	18000		4500	4500
83	27	P301721E			NUMBER	28	51165	3		51165
84	28	P301729E	Label	3.0	NUMBER	28	5400	11		5400
85	28	P301729E	Label	3.0	NUMBER	28	3042	13		3042
86	28	P301729E	Label	3.0	NUMBER	28	1575	14		1575
87	28	P301729E	Label	3.0	NUMBER	28 Total	61182		65299	61182
88	28	P301729E			NUMBER	29	18000	2		18000
89	29	P301787/10KE	Track	1.0	NUMBER	29 Total	18000		18000	18000
90	29	P301787/10KE			NUMBER	30	18000	2		18000
91	30	P301821E	Eyelet	1.0	NUMBER	30 Total	18000		4500	4500
92	30	P301821E			NUMBER	32	105	23		105
93	32	P303240E	Pin	1.0	NUMBER	32 Total	105		254	105
94	32	P303240E			NUMBER	33	8251.5	4		8251.5
95	33	P303364E	CABLE ASSY.	0.5	NUMBER	33	1500	8		1500
96	33	P303364E	CABLE ASSY.	0.5	NUMBER	33 Total	9751.5		9752	9751.5
97	33	P303364E			NUMBER	37	3000	8		3000
98	37	P303584E	D.C.MOTOR	1.0	NUMBER	37 Total	3000		4425	3000
99	37	P303584E			NUMBER	38	33006	4		33006
100	38	P304703E	Bush	2.0	NUMBER	38	6000	8		6000
101	38	P304703E	Bush	2.0	NUMBER	38	5796	9		5796
102	38	P304703E	Bush	2.0	NUMBER	38	3900	10		3900
103	38	P304703E	Bush	2.0	NUMBER	38	3600	11		3600
104	38	P304703E	Bush	2.0	NUMBER	38	1050	14		1050
105	38	P304703E	Bush		NUMBER	38 Total	53352		53651	53352
106	38	P304703E			NUMBER	39	17055	3		17055
107	39	P305384E	Idler Pulley	1.0	NUMBER	39	3000	8		3000
108	39	P305384E	Idler Pulley	1.0	NUMBER	39	1950	10		1950
109	39	P305384E	Idler Pulley	1.0	NUMBER	39	1800	11		1800
110	39	P305384E	Idler Pulley	1.0	NUMBER	39	1014	13		1014
111	39	P305384E	Idler Pulley		NUMBER	39 Total	24819		26207	24819
112	39	P305384E			NUMBER	40	17055	3		17055
113	40	P305385E	Bracket	1.0	NUMBER	40	3000	8		3000
114	40	P305385E	Bracket		NUMBER	40				

#	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSl	Total Qty calculated	Export SL. No	Qty Applied in DGF	Qty recommended
115	40	P305385E	Bracket	1.0	NUMBER	40	1950	10		19
116	40	P305385E			NUMBER	40 Total	22005		22080	220
117	43	P306430MK2E	Washer,shakeproof	1.0	NUMBER	43	156	19		1
118	43	P306430MK2E			NUMBER	43 Total	156		507	1
119	44	P306649E	Top Plate	1.0	NUMBER	44	525	14		5
120	44	P306649E	Top Plate	1.0	NUMBER	44	105	23		2
121	44	P306649E			NUMBER	44 Total	630		995	6
122	45	P307528E	D C MOTOR	1.0	NUMBER	45	17055	3		170
123	45	P307528E	D C MOTOR	1.0	NUMBER	45	1950	10		19
124	45	P307528E			NUMBER	45 Total	19005		19193	190
125	46	P307619E	Short Top Plate	1.0	NUMBER	46	17055	3		170
126	46	P307619E	Short Top Plate	1.0	NUMBER	46	525	14		5
127	46	P307619E	Short Top Plate	1.0	NUMBER	46	300	16		3
128	46	P307619E			NUMBER	46 Total	17880		17955	178
129	48	P307643E	Slider bracket	1.0	NUMBER	48	18000	2		180
130	48	P307643E			NUMBER	48 Total	18000		4500	48
131	49	P307648/50KE	Track	1.0	NUMBER	49	4950	7		49
132	49	P307648/50KE			NUMBER	49 Total	4950		5250	49
133	50	P307649/10KE	Track	1.0	NUMBER	50	16503	4		165
134	50	P307649/10KE	Track	1.0	NUMBER	50	10098	5		100
135	50	P307649/10KE	Track	1.0	NUMBER	50	3000	8		30
136	50	P307649/10KE	Track	1.0	NUMBER	50	525	14		5
137	50	P307649/10KE			NUMBER	50 Total	30126		30126	301
138	51	P307650/10KE	Track	1.0	NUMBER	51	18978	1		189
139	51	P307650/10KE	Track	1.0	NUMBER	51	525	14		5
140	51	P307650/10KE			NUMBER	51 Total	19503		19803	195
141	53	P307682E	Cable assy	1.0	NUMBER	53	18000	2		180
142	53	P307682E			NUMBER	53 Total	18000		4500	4
143	54	P307766E	Stop-Black	1.0	NUMBER	54	18978	1		189
144	54	P307766E	Stop-Black	1.0	NUMBER	54	17055	3		170
145	54	P307766E	Stop-Black	1.0	NUMBER	54	16503	4		165
146	54	P307766E	Stop-Black	1.0	NUMBER	54	4950	7		49
147	54	P307766E	Stop-Black	1.0	NUMBER	54	1014	13		10
148	54	P307766E	Stop-Black	1.0	NUMBER	54	525	14		5
149	54	P307766E			NUMBER	54 Total	59025		59060	59
150	55	P308012E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	55	7383	6		7
151	55	P308012E			NUMBER	55 Total	7383		7383	7
152	56	P308148/10KE	Track fader	1.0	NUMBER	56	7383	6		7
153	56	P308148/10KE			NUMBER	56 Total	7383		7383	7
154	57	P308212E	Block, Wiper	1.0	NUMBER	57	2898	9		2
155	57	P308212E			NUMBER	57 Total	2898		726	2
156	58	P308213E	Block, Wiper	1.0	NUMBER	58	18978	1		189
157	58	P308213E	Block, Wiper	1.0	NUMBER	58	18000	2		180
158	58	P308213E	Block, Wiper	1.0	NUMBER	58	17055	3		170
159	58	P308213E			NUMBER	58 Total	54033		26824	26
160	59	P308265E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	59	300	16		3
161	59	P308265E			NUMBER	59 Total	300		300	3
162	61	P310897E	CABLE ASSY. JST CONNECTOR	1.0	NUMBER	61	10098	5		10
163	61	P310897E			NUMBER	61 Total	10098		2545	2
164	63	P312866E	Micro Switch	1.0	NUMBER	63	105	23		1
165	63	P312866E			NUMBER	63 Total	105		275	1
166	64	P315658E	Block,Sldr	1.0	NUMBER	64	17055	3		170
167	64	P315658E	Block,Sldr	1.0	NUMBER	64	525	14		5
168	64	P315658E	Block,Sldr	1.0	NUMBER	64	300	16		3
169	64	P315658E			NUMBER	64 Total	17880		17955	178
170	65	P315778E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	65	17055	3	17955	170
171	65	P315778E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	65	525	14	17955	5
172	65	P315778E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	65	300	16	17955	3

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	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSl	Total Qty calculated	Export SL. No	Qty Applied in DGF	Qty recommend ed
3	65	P315778E			NUMBER	65 Total	17880		17955	17880
4	66	P39427E	Bush	1.0	NUMBER	66	17055	3	17955	17055
5	66	P39427E	Bush	1.0	NUMBER	66	525	14	17955	525
6	66	P39427E	Bush	1.0	NUMBER	66	300	16	17955	300
7	66	P39427E			NUMBER	66 Total	17880		17955	17880
8	67	P39529E	Block,End	3.0	NUMBER	67	56934	1	17955	17955
9	67	P39529E	Block,End	1.0	NUMBER	67	17055	3	17955	17055
0	67	P39529E	Block,End	1.0	NUMBER	67	16503	4	17955	16503
1	67	P39529E	Block,End	1.0	NUMBER	67	10098	5	17955	10098
2	67	P39529E			NUMBER	67 Total	100590		94160	94160
3	68	P39552E	Washer	2.0	NUMBER	68	37956	1		37956
4	68	P39552E	Washer	2.0	NUMBER	68	34110	3		34110
5	68	P39552E	Washer	1.0	NUMBER	68	16503	4		16503
6	68	P39552E	Washer	1.0	NUMBER	68	10098	5		10098
7	68	P39552E			NUMBER	68 Total	98667		89000	89000
8	69	P39555/1E	Rod, Guide	1.0	NUMBER	69	18000	2		18000
9	69	P39555/1E	Rod, Guide	1.0	NUMBER	69	1950	10		1950
0	69	P39555/1E	Rod, Guide	1.0	NUMBER	69	1800	11		1800
1	69	P39555/1E			NUMBER	69 Total	21750		22999	21750
2	70	P39555/3E	Rod, Guide	1.0	NUMBER	70	10098	5		10098
3	70	P39555/3E	Rod, Guide	1.0	NUMBER	70	1950	10		1950
4	70	P39555/3E	Rod, Guide	1.0	NUMBER	70	525	14		525
5	70	P39555/3E			NUMBER	70 Total	12573		12667	12573
6	71	P39555/4E	Rod guide	1.0	NUMBER	71	4950	7		4950
7	71	P39555/4E			NUMBER	71 Total	4950		1396	1396
8	74	P39557/1E	Nut, Square-M3X 0.5	2.0	NUMBER	74	37956	1		37956
9	74	P39557/1E	Nut, Square-M3X 0.5	1.0	NUMBER	74	17055	3		17055
0	74	P39557/1E	Nut, Square-M3X 0.5	2.0	NUMBER	74	33006	4		33006
1	74	P39557/1E			NUMBER	74 Total	88017		69089	69089
2	75	P39557/2E	Nut, Square	2.0	NUMBER	75	5796	9		5796
3	75	P39557/2E			NUMBER	75 Total	5796		3400	3400
4	76	P39741E	Bush	2.0	NUMBER	76	9900	7		9900
5	76	P39741E			NUMBER	76 Total	9900		1985	1985
6	79	P40858E	Pin, Moulded Detent	1.0	NUMBER	79	525	14		525
7	79	P40858E			NUMBER	79 Total	525		732	525
8	80	P41631/10KE	Track	2.0	NUMBER	80	600	16		600
9	80	P41631/10KE			NUMBER	80 Total	600		450	450
0	81	P41555/10KE	Track	1.0	NUMBER	81	2898	9		2898
1	81	P41555/10KE	Track	1.0	NUMBER	81	156	19		156
2	81	P41555/10KE	Track	1.0	NUMBER	81	105	23		105
3	81	P41555/10KE			NUMBER	81 Total	3159		3900	3159
4	84	P42635E	Spring, O/Press	1.0	NUMBER	84	1014	13		1014
5	84	P42635E			NUMBER	84 Total	1014		507	507
6	85	P45878E	Sleeve, heatshrink	4.0000	METER	85	7800	10		7800
7	85	P45878E			METER	85 Total	7800		7251	7251
8	86	P60561E	Bracket, Switch	1.0	NUMBER	86	1014	13		1014
9	86	P60561E			NUMBER	86 Total	1014		1062	1014
0	87	P60841/1E	Screw	1.0	NUMBER	87	17055	3		17055
1	87	P60841/1E			NUMBER	87 Total	17055		19755	17055
2	88	P60849/3E	Shed	1.0	NUMBER	88	18978	1		18978
3	88	P60849/3E			NUMBER	88 Total	18978		15942	15942
4	92	P60985/1E	Casing	1.0	NUMBER	92	17055	3		17055
5	92	P60985/1E	Casing	1.0	NUMBER	92	2898	9		2898
6	92	P60985/1E			NUMBER	92 Total	19953		19790	19790
7	93	P60985/3E	Casing	1.0	NUMBER	93	18978	1		18978
8	93	P60985/3E			NUMBER	93 Total	18978		18039	18039
9	94	P60986/1E	Casing, Outer	1.0	NUMBER	94	1800	11		1800
0	94	P60986/1E			NUMBER	94 Total	1800		1800	1800

#	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSL	Total Qty calculated	Export SL No	Qty Applied in DGF	Qty recommended
231	95	P60986/3E	Casing	1.0	NUMBER	95	2898	9		28
232	95	P60986/3E			NUMBER	95 Total	2898		3048	28
233	96	P60986/4E	Casing outer	1.0	NUMBER	96	4950	7		49
234	96	P60986/4E			NUMBER	96 Total	4950		2475	24
235	97	P60986/5E	Casing	1.0	NUMBER	97	17055	3		170
236	97	P60986/5E			NUMBER	97 Total	17055		5	170
237	10	P61095E	Contact Assembly	1.0	NUMBER	100	18978	1		189
238	10	P61095E	Contact Assembly	2.0	NUMBER	100	34110	3		341
239	10	P61095E	Contact Assembly	2.0	NUMBER	100	33006	4		330
240	10	P61095E	Contact Assembly	3.0	NUMBER	100	30294	5		302
241	10	P61095E	Contact Assembly	4.0	NUMBER	100	29532	6		295
242	10	P61095E	Contact Assembly	2.0	NUMBER	100	1050	14		10
243	100	P61095E			NUMBER	100 Total	146970		149373	1469
244	101	P61221E	End Block Overpress	1.0	NUMBER	101	1014	13		10
245	101	P61221E			NUMBER	101 Total	1014		507	10
246	103	P61508/10KE	Track	1.0	NUMBER	103	1014	13		5
247	103	P61508/10KE			NUMBER	103 Total	1014		2319	10
248	105	P61670E	Block, Sldr	1.0	NUMBER	105	2898	9		28
249	105	P61670E	Block, Sldr	1.0	NUMBER	105	105	23		1
250	105	P61670E			NUMBER	105 Total	3003		3172	30
251	107	P61782/CE	Block, Sldr	1.0	NUMBER	107	18978	1		189
252	107	P61782/CE			NUMBER	107 Total	18978		5644	56
253	109	P61838/3E	Screw, Pan	1.0	NUMBER	109	1014	13		10
254	109	P61838/3E			NUMBER	109 Total	1014		771	7
255	110	P61841E	Screw	1.0	NUMBER	110	18000	2		180
256	110	P61841E			NUMBER	110 Total	18000		4501	45
257	111	P62039E	Cable	1.0	NUMBER	111	525	14		5
258	111	P62039E			NUMBER	111 Total	525		386	3
259	120	P62642/B/400E	Termination Wire	1.0	NUMBER	120	4950	7		49
260	120	P62642/B/400E	Termination Wire	1.0	NUMBER	120	2898	9		28
261	120	P62642/B/400E			NUMBER	120 Total	7848		7018	70
262	122	P62642/GY/400E	Termination Wire	1.0	NUMBER	122	1014	13		10
263	122	P62642/GY/400E			NUMBER	122 Total	1014		359	3
264	124	P62642/R/520E	Termination Wire	1.0	NUMBER	124	4950	7		49
265	124	P62642/R/520E	Termination Wire	1.0	NUMBER	124	2898	9		28
266	124	P62642/R/520E			NUMBER	124 Total	7848		6716	67
267	128	P62642/Y/400E	Termination Wire	1.0	NUMBER	128	4950	7		49
268	128	P62642/Y/400E	Termination Wire	1.0	NUMBER	128	2898	9		28
269	128	P62642/Y/400E			NUMBER	128 Total	7848		7005	70
270	129	P62642/Y/700E	Termination Wire	1.0	NUMBER	129	18978	1		189
271	129	P62642/Y/700E			NUMBER	129 Total	18978		7005	70
272	130	P61919E	Stop-Black Nitrile	1.0	NUMBER	130	7383	6		73
273	130	P61919E	Stop-Black Nitrile	1.0	NUMBER	130	4950	7		49
274	130	P61919E			NUMBER	130 Total	12333		1675	16
275	131	P63027E	Top Plate	1.0	NUMBER	131	4950	7		49
276	131	P63027E	Top Plate	1.0	NUMBER	131	3000	8		30
277	131	P63027E	Top Plate	1.0	NUMBER	131	105	23		1
278	131	P63027E			NUMBER	131 Total	8055		8085	80
279	132	P63028E	Standoff	1.0	NUMBER	132	17055	3		170
280	132	P63028E	Standoff	1.0	NUMBER	132	16503	4		165
281	132	P63028E	Standoff	1.0	NUMBER	132	10098	5		100
282	132	P63028E	Standoff	1.0	NUMBER	132	3000	8		30
283	132	P63028E	Standoff	1.0	NUMBER	132	1950	10		19
284	132	P63028E	Standoff	1.0	NUMBER	132	1800	11		18
285	132	P63028E	Standoff	1.0	NUMBER	132	1014	13		10
286	132	P63028E	Standoff	1.0	NUMBER	132	105	23		1
287	132	P63028E			NUMBER	132 Total	51525		53057	51
288	133	P63073E	Screw M2 x 0.4	1.0	NUMBER	133	18000	2		180

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	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSl	Total Qty calculated	Export SL. No	Qty Applied in DGF	Qty recommend ed
9	133	P63073E	Screw M2 x 0.4	1.0	NUMBER	133	17055	3		17055
0	133	P63073E	Screw M2 x 0.4	2.0	NUMBER	133	20196	5		20196
1	133	P63073E	Screw M2 x 0.4	1.0	NUMBER	133	3000	8		3000
2	133	P63073E			NUMBER	133 Total	58251		53080	53080
3	134	P63102/3E	Screw M2x3	1.0	NUMBER	134	16503	4		16503
4	134	P63102/3E			NUMBER	134 Total	16503		14091	14091
5	135	P63114E	Pulley, drive	1.0	NUMBER	135	17055	3		17055
6	135	P63114E			NUMBER	135 Total	17055		18516	17055
7	136	P63313E	Motor	1.0	NUMBER	136	1014	13		1014
8	136	P63313E			NUMBER	136 Total	1014		507	507
9	137	P63317E	Drive Pulley-Aluminium	1.0	NUMBER	137	17055	3		17055
0	137	P63317E	Drive Pulley-Aluminium	1.0	NUMBER	137	16503	4		16503
1	137	P63317E	Drive Pulley-Aluminium	1.0	NUMBER	137	10098	5		10098
2	137	P63317E			NUMBER	137 Total	43656		34256	34256
3	138	P63537E	Block,End	1.0	NUMBER	138	4950	7		4950
4	138	P63537E			NUMBER	138 Total	4950		2700	2700
5	140	P63622/4E	Shed Extruded	1.0	NUMBER	140	4950	7		4950
6	140	P63622/4E			NUMBER	140 Total	4950		1313	1313
7	141	P63638/AE	Block, Sldr	1.0	NUMBER	141	10098	5		10098
8	141	P63638/AE			NUMBER	141 Total	10098		3762	3762
9	145	P63662E	part of audio equipment	1.0	NUMBER	145	105	23		105
0	145	P63662E			NUMBER	145 Total	105		28	28
1	147	P63705E	Synch Belt	1.0	NUMBER	147	17055	3		17055
2	147	P63705E	Synch Belt	1.0	NUMBER	147	16503	4		16503
3	147	P63705E			NUMBER	147 Total	33558		26561	26561
4	148	P63720/BE	Stop	1.0	NUMBER	148	18978	1		18978
5	148	P63720/BE	Stop	1.0	NUMBER	148	18000	2		18000
6	148	P63720/BE	Stop	1.0	NUMBER	148	17055	3		17055
7	148	P63720/BE	Stop	1.0	NUMBER	148	16503	4		16503
8	148	P63720/BE			NUMBER	148 Total	70536		66951	66951
9	149	SA303780E	MOTOR	1.0	NUMBER	149	2898	9		2898
0	149	SA303780E	MOTOR	1.0	NUMBER	149	156	19		156
1	149	SA303780E			NUMBER	149 Total	3054		4425	3054
2	150	SA305860/1E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	150	4950	7		4950
3	150	SA305860/1E			NUMBER	150 Total	4950		1238	1238
4	152	SA307828E	MOTOR	1.0	NUMBER	152	17055	3		17055
5	152	SA307828E	MOTOR	1.0	NUMBER	152	105	23		105
6	152	SA307828E			NUMBER	152 Total	17160		18710	17160
7	153	SA308654E	MOTOR	1.0	NUMBER	153	1950	10		1950
8	153	SA308654E			NUMBER	153 Total	1950		488	488
9	156	SA310898E	MOTOR	1.0	NUMBER	156	10098	5		10098
0	156	SA310898E			NUMBER	156 Total	10098		2524	2524
1	157	SA311489E	MAXON MOTOR	1.0	NUMBER	157	525	14		525
2	157	SA311489E			NUMBER	157 Total	525		132	132
3	158	SA41162E	Cable	1.0	NUMBER	158	2898	9		2898
4	158	SA41162E			NUMBER	158 Total	2898		1672	1672

Draft Data Export Qty wise .

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dt. 22.11.

#	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSl	Total Qty calculated	Export SL. No	Qty recommended
138	51	P307650/10KE	Track	1.0	NUMBER	51	18978	1	18978
143	54	P307766E	Stop-Black	1.0	NUMBER	54	18978	1	18978
156	58	P308213E	Block, Wiper	1.0	NUMBER	58	18978	1	18978
178	67	P39529E	Block,End	3.0	NUMBER	67	56934	1	17950
183	68	P39552E	Washer	2.0	NUMBER	68	37956	1	37956
198	74	P39557/1E	Nut, Square-M3X 0.5	2.0	NUMBER	74	37956	1	37956
222	88	P60849/3E	Shed	1.0	NUMBER	88	18978	1	18978
227	93	P60985/3E	Casing	1.0	NUMBER	93	18978	1	18978
237	10	P61095E	Contact Assembly	1.0	NUMBER	100	18978	1	18978
251	107	P61782/CE	Block, Sldr	1.0	NUMBER	107	18978	1	18978
270	129	P62642/Y/700E	Termination Wire	1.0	NUMBER	129	18978	1	18978
314	148	P63720/BE	Stop	1.0	NUMBER	148	18978	1	18978
13	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	2.43	2	2.43
22	6	36-345-001E	Oil	0.00010	KG	6	1.8	2	1.8
30	7	36-421-001E	Nye bar	0.001000	LITRE	7	18	2	18
57	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	36000	2	36000
76	24	P301197E	L.H END BLOCK	1.0	NUMBER	24	18000	2	18000
78	25	P301198E	R.H END BLOCK	1.0	NUMBER	25	18000	2	18000
80	26	P301200E	SLIDER BLOCK	1.0	NUMBER	26	18000	2	18000
82	27	P301721E	Body	1.0	NUMBER	27	18000	2	18000
89	29	P301787/10KE	Track	1.0	NUMBER	29	18000	2	18000
91	30	P301821E	Eyelet	1.0	NUMBER	30	18000	2	18000
129	48	P307643E	Slider bracket	1.0	NUMBER	48	18000	2	18000
141	53	P307682E	Cable assy	1.0	NUMBER	53	18000	2	18000
157	58	P308213E	Block, Wiper	1.0	NUMBER	58	18000	2	18000
188	69	P39555/1E	Rod, Guide	1.0	NUMBER	69	18000	2	18000
255	110	P61841E	Screw	1.0	NUMBER	110	18000	2	18000
288	133	P63073E	Screw M2 x 0.4	1.0	NUMBER	133	18000	2	18000
315	148	P63720/BE	Stop	1.0	NUMBER	148	18000	2	18000
4	3	36-167-000PGECE	Adhesive, Bondmaster	0.000010	LITRE	3	0.17055	3	0.17055
14	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	2.302425	3	2.302425
31	7	36-421-001E	Nye bar	0.001000	LITRE	7	17.055	3	17.055
58	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	34110	3	34110
69	20	64-007-054E	Sleeve	1.0	NUMBER	20	17055	3	17055
71	22	P300783/10KE	Track	1.0	NUMBER	22	17055	3	17055
84	28	P301729E	Label	3.0	NUMBER	28	51165	3	51165
107	39	P305384E	Idler Pulley	1.0	NUMBER	39	17055	3	17055
113	40	P305385E	Bracket	1.0	NUMBER	40	17055	3	17055
122	45	P307528E	D C MOTOR	1.0	NUMBER	45	17055	3	17055
125	46	P307619E	Short Top Plate	1.0	NUMBER	46	17055	3	17055
144	54	P307766E	Stop-Black	1.0	NUMBER	54	17055	3	17055
158	58	P308213E	Block, Wiper	1.0	NUMBER	58	17055	3	17055
166	64	P315658E	Block,Sldr	1.0	NUMBER	64	17055	3	17055
170	65	P315778E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	65	17055	3	17055
174	66	P39427E	Bush	1.0	NUMBER	66	17055	3	17055
179	67	P39529E	Block,End	1.0	NUMBER	67	17055	3	17055
184	68	P39552E	Washer	2.0	NUMBER	68	34110	3	34110
199	74	P39557/1E	Nut, Square-M3X 0.5	1.0	NUMBER	74	17055	3	17055
220	87	P60841/1E	Screw	1.0	NUMBER	87	17055	3	17055
224	92	P60985/1E	Casing	1.0	NUMBER	92	17055	3	17055
235	97	P60986/5E	Casing	1.0	NUMBER	97	17055	3	17055
238	10	P61095E	Contact Assembly	2.0	NUMBER	100	34110	3	34110
279	132	P63028E	Standoff	1.0	NUMBER	132	17055	3	17055
289	133	P63073E	Screw M2 x 0.4	1.0	NUMBER	133	17055	3	17055

	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSl	Total Qty calculated	Export SL. No	Qty recomme nded
5	135	P63114E	Pulley, drive	1.0	NUMBER	135	17055	3	17055
9	137	P63317E	Drive Pulley-Aluminium	1.0	NUMBER	137	17055	3	17055
1	147	P63705E	Synch Belt	1.0	NUMBER	147	17055	3	17055
6	148	P63720/BE	Stop	1.0	NUMBER	148	17055	3	17055
4	152	SA307828E	MOTOR	1.0	NUMBER	152	17055	3	17055
		34-021-001PGCE	Part of Audio equipment	0.286	SQU. INCH	1	4719.858	4	
	3	36-167-000PGECE	Adhesive, Bondmaster	0.000015	LITRE	3	0.247545	4	0.247545
	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	2.227905	4	2.227905
	6	36-345-001E	Oil	0.0001	KG	6	1.6503	4	1.6503
	7	36-421-001E	Nye bar	0.001	LITRE	7	16.503	4	16.503
	14	39-227-070E	Solder Multicore	0.040	GRAM	14	660.12	4	660.12
	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	33006	4	33006
	33	P303364E	CABLE ASSY.	0.5	NUMBER	33	8251.5	4	8251.5
0	38	P304703E	Bush	2.0	NUMBER	38	33006	4	33006
3	50	P307649/10KE	Track	1.0	NUMBER	50	16503	4	16503
5	54	P307766E	Stop-Black	1.0	NUMBER	54	16503	4	16503
0	67	P39529E	Block,End	1.0	NUMBER	67	16503	4	16503
5	68	P39552E	Washer	1.0	NUMBER	68	16503	4	16503
0	74	P39557/1E	Nut, Square-M3X 0.5	2.0	NUMBER	74	33006	4	33006
9	10	P61095E	Contact Assembly	2.0	NUMBER	100	33006	4	33006
0	132	P63028E	Standoff	1.0	NUMBER	132	16503	4	16503
3	134	P63102/3E	Screw M2x3	1.0	NUMBER	134	16503	4	16503
0	137	P63317E	Drive Pulley-Aluminium	1.0	NUMBER	137	16503	4	16503
2	147	P63705E	Synch Belt	1.0	NUMBER	147	16503	4	16503
7	148	P63720/BE	Stop	1.0	NUMBER	148	16503	4	16503
	3	36-167-000PGECE	Adhesive, Bondmaster	0.000015	LITRE	3	0.15147	5	0.15147
	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	1.36323	5	1.36323
	6	36-345-001E	Oil	0.00010	KG	6	1.0098	5	1.0098
	7	36-421-001E	Nye bar	0.001	LITRE	7	10.098	5	10.098
	8	37-054-005PGECE	Grease	0.001	METER	8	10.098	5	10.098
	14	39-227-070E	Solder Multicore	0.040	GRAM	14	403.92	5	403.92
	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	20196	5	20196
4	50	P307649/10KE	Track	1.0	NUMBER	50	10098	5	10098
2	61	P310897E	CABLE ASSY. JST CONNECTOR	1.0	NUMBER	61	10098	5	10098
1	67	P39529E	Block,End	1.0	NUMBER	67	10098	5	10098
6	68	P39552E	Washer	1.0	NUMBER	68	10098	5	10098
2	70	P39555/3E	Rod, Guide	1.0	NUMBER	70	10098	5	10098
0	10	P61095E	Contact Assembly	3.0	NUMBER	100	30294	5	30294
1	132	P63028E	Standoff	1.0	NUMBER	132	10098	5	10098
0	133	P63073E	Screw M2 x 0.4	2.0	NUMBER	133	20196	5	20196
1	137	P63317E	Drive Pulley-Aluminium	1.0	NUMBER	137	10098	5	10098
7	141	P63638/AE	Block, Sldr	1.0	NUMBER	141	10098	5	10098
9	156	SA310898E	MOTOR	1.0	NUMBER	156	10098	5	10098
	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	0.996705	6	0.996705
	6	36-345-001E	Oil	0.00005	KG	6	0.36915	6	0.36915
	7	36-421-001E	Nye bar	0.001000	LITRE	7	7.383	6	7.383
	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	14766	6	14766
0	55	P308012E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	55	7383	6	7383
2	56	P308148/10KE	Track fader	1.0	NUMBER	56	7383	6	7383
1	10	P61095E	Contact Assembly	4.0	NUMBER	100	29532	6	29532
2	130	P61919E	Stop-Black Nitrile	1.0	NUMBER	130	7383	6	7383
	6	36-345-001E	Oil	0.00010	KG	6	0.495	7	0.495
	7	36-421-001E	Nye bar	0.001000	LITRE	7	4.95	7	4.95

#	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSl	Total Qty calculated	Export SL. No	Qty recommended
131	49	P307648/50KE	Track	1.0	NUMBER	49	4950	7	4950
146	54	P307766E	Stop-Black	1.0	NUMBER	54	4950	7	4950
196	71	P39555/4E	Rod guide	1.0	NUMBER	71	4950	7	4950
204	76	P39741E	Bush	2.0	NUMBER	76	9900	7	9900
233	96	P60986/4E	Casing outer	1.0	NUMBER	96	4950	7	4950
259	120	P62642/B/400E	Termination Wire	1.0	NUMBER	120	4950	7	4950
264	124	P62642/R/520E	Termination Wire	1.0	NUMBER	124	4950	7	4950
267	128	P62642/Y/400E	Termination Wire	1.0	NUMBER	128	4950	7	4950
273	130	P61919E	Stop-Black Nitrile	1.0	NUMBER	130	4950	7	4950
275	131	P63027E	Top Plate	1.0	NUMBER	131	4950	7	4950
303	138	P63537E	Block,End	1.0	NUMBER	138	4950	7	4950
305	140	P63622/4E	Shed Extruded	1.0	NUMBER	140	4950	7	4950
322	150	SA305860/1E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	150	4950	7	4950
7	3	36-167-000PGECE	Adhesive, Bondmaster	0.000015	LITRE	3	0.045	8	0.045
18	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	0.405	8	0.405
36	7	36-421-001E	Nye bar	0.001000	LITRE	7	3	8	
49	14	39-227-070E	Solder Multicore	0.045	GRAM	14	135	8	135
62	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	6000	8	6000
96	33	P303364E	CABLE ASSY.	0.5	NUMBER	33	1500	8	1500
98	37	P303584E	D.C.MOTOR	1.0	NUMBER	37	3000	8	3000
101	38	P304703E	Bush	2.0	NUMBER	38	6000	8	6000
108	39	P305384E	Idler Pulley	1.0	NUMBER	39	3000	8	3000
114	40	P305385E	Bracket	1.0	NUMBER	40	3000	8	3000
135	50	P307649/10KE	Track	1.0	NUMBER	50	3000	8	3000
276	131	P63027E	Top Plate	1.0	NUMBER	131	3000	8	3000
282	132	P63028E	Standoff	1.0	NUMBER	132	3000	8	3000
291	133	P63073E	Screw M2 x 0.4	1.0	NUMBER	133	3000	8	3000
19	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	0.39123	9	0.39123
37	7	36-421-001E	Nye bar	0.001000	LITRE	7	2.898	9	2.898
41	9	38-004-045PGCE	Cable	0.26500	METER	9	767.97	9	767.97
63	17	83181190E	Screw, 2/56UNC x 1/4 IN.	2.0	NUMBER	17	5796	9	5796
102	38	P304703E	Bush	2.0	NUMBER	38	5796	9	5796
154	57	P308212E	Block, Wiper	1.0	NUMBER	57	2898	9	2898
202	75	P39557/2E	Nut, Square	2.0	NUMBER	75	5796	9	5796
210	81	P41555/10KE	Track	1.0	NUMBER	81	2898	9	2898
225	92	P60985/1E	Casing	1.0	NUMBER	92	2898	9	2898
231	95	P60986/3E	Casing	1.0	NUMBER	95	2898	9	2898
248	105	P61670E	Block, Sldr	1.0	NUMBER	105	2898	9	2898
260	120	P62642/B/400E	Termination Wire	1.0	NUMBER	120	2898	9	2898
265	124	P62642/R/520E	Termination Wire	1.0	NUMBER	124	2898	9	2898
268	128	P62642/Y/400E	Termination Wire	1.0	NUMBER	128	2898	9	2898
319	149	SA303780E	MOTOR	1.0	NUMBER	149	2898	9	2898
333	158	SA41162E	Cable	1.0	NUMBER	158	2898	9	2898
8	3	36-167-000PGECE	Adhesive, Bondmaster	0.000015	LITRE	3	0.02925	10	0.02925
50	14	39-227-070E	Solder Multicore	0.040	GRAM	14	78	10	78
55	16	63-053-121E	Screw, 2/56 UNC x 0.187"	1.0	NUMBER	16	1950	10	1950
103	38	P304703E	Bush	2.0	NUMBER	38	3900	10	3900
109	39	P305384E	Idler Pulley	1.0	NUMBER	39	1950	10	1950
115	40	P305385E	Bracket	1.0	NUMBER	40	1950	10	1950
123	45	P307528E	D C MOTOR	1.0	NUMBER	45	1950	10	1950
189	69	P39555/1E	Rod, Guide	1.0	NUMBER	69	1950	10	1950
193	70	P39555/3E	Rod, Guide	1.0	NUMBER	70	1950	10	1950
216	85	P45878E	Sleeve, heatshrink	4.0000	METER	85	7800	10	7800
283	132	P63028E	Standoff	1.0	NUMBER	132	1950	10	1950

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	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSl	Total Qty calculated	Export SL. No	Qty recomme nded
7	153	SA308654E	MOTOR	1.0	NUMBER	153	1950	10	1950
	1	38-004-049PGCE	Cable	0.43000	METER	10	774	11	774
	28	P301729E	Label	3.0	NUMBER	28	5400	11	5400
4	38	P304703E	Bush	2.0	NUMBER	38	3600	11	3600
0	39	P305384E	Idler Pulley	1.0	NUMBER	39	1800	11	1800
0	69	P39555/1E	Rod, Guide	1.0	NUMBER	69	1800	11	1800
9	94	P60986/1E	Casing, Outer	1.0	NUMBER	94	1800	11	1800
4	132	P63028E	Standoff	1.0	NUMBER	132	1800	11	1800
	4	36-187-001PGECE	Grease	0.000125	KG	4	0.12675	13	0.12675
	28	P301729E	Label	3.0	NUMBER	28	3042	13	3042
1	39	P305384E	Idler Pulley	1.0	NUMBER	39	1014	13	1014
7	54	P307766E	Stop-Black	1.0	NUMBER	54	1014	13	1014
4	84	P42635E	Spring, O/Press	1.0	NUMBER	84	1014	13	1014
8	86	P60561E	Bracket, Switch	1.0	NUMBER	86	1014	13	1014
4	101	P61221E	End Block Overpress	1.0	NUMBER	101	1014	13	1014
6	103	P61508/10KE	Track	1.0	NUMBER	103	1014	13	1014
3	109	P61838/3E	Screw, Pan	1.0	NUMBER	109	1014	13	1014
2	122	P62642/GY/400E	Termination Wire	1.0	NUMBER	122	1014	13	1014
5	132	P63028E	Standoff	1.0	NUMBER	132	1014	13	1014
7	136	P63313E	Motor	1.0	NUMBER	136	1014	13	1014
	2	36-093-001PGCE	Loctite 648	0.00011	LITRE	2	0.05775	14	0.05775
	23	P300990E	Block, Sldr - 5MM TAPERED	1.0	NUMBER	23	525	14	525
	28	P301729E	Label	3.0	NUMBER	28	1575	14	1575
5	38	P304703E	Bush	2.0	NUMBER	38	1050	14	1050
9	44	P306649E	Top Plate	1.0	NUMBER	44	525	14	525
6	46	P307619E	Short Top Plate	1.0	NUMBER	46	525	14	525
6	50	P307649/10KE	Track	1.0	NUMBER	50	525	14	525
9	51	P307650/10KE	Track	1.0	NUMBER	51	525	14	525
8	54	P307766E	Stop-Black	1.0	NUMBER	54	525	14	525
7	64	P315658E	Block,Sldr	1.0	NUMBER	64	525	14	525
1	65	P315778E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	65	525	14	525
5	66	P39427E	Bush	1.0	NUMBER	66	525	14	525
4	70	P39555/3E	Rod, Guide	1.0	NUMBER	70	525	14	525
6	79	P40858E	Pin, Moulded Detent	1.0	NUMBER	79	525	14	525
2	10	P61095E	Contact Assembly	2.0	NUMBER	100	1050	14	1050
7	111	P62039E	Cable	1.0	NUMBER	111	525	14	525
1	157	SA311489E	MAXON MOTOR	1.0	NUMBER	157	525	14	525
	4	36-187-001PGECE	Grease	0.000120	KG	4	0.036	16	0.036
	6	36-345-001E	Oil	0.00010	KG	6	0.03	16	0.03
	15	63-005-004E	Washer,small	2.0	NUMBER	15	600	16	600
7	46	P307619E	Short Top Plate	1.0	NUMBER	46	300	16	300
0	59	P308265E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	59	300	16	300
8	64	P315658E	Block,Sldr	1.0	NUMBER	64	300	16	300
2	65	P315778E	CABLE ASSY. AMP CONNECTOR	1.0	NUMBER	65	300	16	300
6	66	P39427E	Bush	1.0	NUMBER	66	300	16	300
8	80	P41631/10KE	Track	2.0	NUMBER	80	600	16	600
	5	36-310-001PGCE	Adhesive,Silver	0.000135	KG	5	0.02106	19	0.02106
	12	38-016-005E	Cable	0.03050	METER	12	4.758	19	4.758
	18	63-193-002E	Nut full hex S.S M2X0.4	1.0	NUMBER	18	156	19	156
	19	63-193-120E	Screw, M2X10	1.0	NUMBER	19	156	19	156
7	43	P306430MK2E	Washer,shakeproof	1.0	NUMBER	43	156	19	156
1	81	P41555/10KE	Track	1.0	NUMBER	81	156	19	156
0	149	SA303780E	MOTOR	1.0	NUMBER	149	156	19	156
	6	36-345-001E	Oil	0.00010	KG	6	0.0105	23	0.0105

#	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSl	Total Qty calculated	Export SL. No	Qty recommened
51	14	39-227-070E	Solder Multicore	0.040	GRAM	14	4.2	23	4.
72	22	P300783/10KE	Track	1.0	NUMBER	22	105	23	10.
93	32	P303240E	Pin	1.0	NUMBER	32	105	23	10.
120	44	P306649E	Top Plate	1.0	NUMBER	44	105	23	10.
164	63	P312866E	Micro Switch	1.0	NUMBER	63	105	23	10.
212	81	P41555/10KE	Track	1.0	NUMBER	81	105	23	10.
249	105	P61670E	Block, Sldr	1.0	NUMBER	105	105	23	10.
277	131	P63027E	Top Plate	1.0	NUMBER	131	105	23	10.
286	132	P63028E	Standoff	1.0	NUMBER	132	105	23	10.
309	145	P63662E	part of audio equipment	1.0	NUMBER	145	105	23	10.
325	152	SA307828E	MOTOR	1.0	NUMBER	152	105	23	10.
1	1	34-021-001PGCE	Total		SQU. INCH	1 Total	105		105
3	2	36-093-001PGCE	Loctite 648		LITRE	2 Total	0		0
9	3	36-167-000PGECE	Adhesive, Bondmaster		LITRE	3 Total	315		0.66
12	4	36-187-001PGECE	Grease		KG	4 Total	0		0
21	5	36-310-001PGCE	Adhesive, Silver		KG	5 Total	420		10.204
29	6	36-345-001E	Oil		KG	6 Total	210		5.736
38	7	36-421-001E	Nye bar		LITRE	7 Total	210		79.936
40	8	37-054-005PGECE	Grease		METER	8 Total	0		0
42	9	38-004-045PGCE	Cable		METER	9 Total	0		0
44	10	38-004-049PGCE	Cable		METER	10 Total	0		0
46	12	38-016-005E	Cable		METER	12 Total	0		0
52	14	39-227-070E			GRAM	14 Total	0		0
54	15	63-005-004E			NUMBER	15 Total	0		0
56	16	63-053-121E			NUMBER	16 Total	0		0
64	17	83181190E			NUMBER	17 Total	0		0
66	18	63-193-002E			NUMBER	18 Total	0		0
68	19	63-193-120E			NUMBER	19 Total	0		0
70	20	64-007-054E			NUMBER	20 Total	0		0
73	22	P300783/10KE			NUMBER	22 Total	0		0
75	23	P300990E			NUMBER	23 Total	0		0
77	24	P301197E			NUMBER	24 Total	0		0
79	25	P301198E			NUMBER	25 Total	0		0
81	26	P301200E			NUMBER	26 Total	0		0
83	27	P301721E			NUMBER	27 Total	0		0
88	28	P301729E			NUMBER	28 Total	0		0
90	29	P301787/10KE			NUMBER	29 Total	0		0
92	30	P301821E			NUMBER	30 Total	0		0
94	32	P303240E			NUMBER	32 Total	0		0
97	33	P303364E			NUMBER	33 Total	0		0
99	37	P303584E			NUMBER	37 Total	0		0
106	38	P304703E			NUMBER	38 Total	0		0
112	39	P305384E			NUMBER	39 Total	0		0
116	40	P305385E			NUMBER	40 Total	0		0
118	43	P306430MK2E			NUMBER	43 Total	0		0
121	44	P306649E			NUMBER	44 Total	0		0
124	45	P307528E			NUMBER	45 Total	0		0
128	46	P307619E			NUMBER	46 Total	0		0
130	48	P307643E			NUMBER	48 Total	0		0
132	49	P307648/50KE			NUMBER	49 Total	0		0
137	50	P307649/10KE			NUMBER	50 Total	0		0
140	51	P307650/10KE			NUMBER	51 Total	0		0
142	53	P307682E			NUMBER	53 Total	0		0

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	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSl	Total Qty calculated	Export SL. No	Qty recomme Nded
49	54	P307766E			NUMBER	54 Total	0		0
51	55	P308012E			NUMBER	55 Total	0		0
53	56	P308148/10KE			NUMBER	56 Total	0		0
55	57	P308212E			NUMBER	57 Total	0		0
59	58	P308213E			NUMBER	58 Total	0		0
61	59	P308265E			NUMBER	59 Total	0		0
63	61	P310897E			NUMBER	61 Total	0		0
65	63	P312866E			NUMBER	63 Total	0		0
69	64	P315658E			NUMBER	64 Total	0		0
73	65	P315778E			NUMBER	65 Total	0		0
77	66	P39427E			NUMBER	66 Total	0		0
82	67	P39529E			NUMBER	67 Total	0		0
87	68	P39552E			NUMBER	68 Total	0		0
91	69	P39555/1E			NUMBER	69 Total	0		0
95	70	P39555/3E			NUMBER	70 Total	0		0
97	71	P39555/4E			NUMBER	71 Total	0		0
01	74	P39557/1E			NUMBER	74 Total	0		0
03	75	P39557/2E			NUMBER	75 Total	0		0
05	76	P39741E			NUMBER	76 Total	0		0
07	79	P40858E			NUMBER	79 Total	0		0
09	80	P41631/10KE			NUMBER	80 Total	0		0
13	81	P41555/10KE			NUMBER	81 Total	0		0
15	84	P42635E			NUMBER	84 Total	0		0
17	85	P45878E			METER	85 Total	0		0
19	86	P60561E			NUMBER	86 Total	0		0
21	87	P60841/1E			NUMBER	87 Total	0		0
23	88	P60849/3E			NUMBER	88 Total	0		0
26	92	P60985/1E			NUMBER	92 Total	0		0
28	93	P60985/3E			NUMBER	93 Total	0		0
30	94	P60986/1E			NUMBER	94 Total	0		0
32	95	P60986/3E			NUMBER	95 Total	0		0
34	96	P60986/4E			NUMBER	96 Total	0		0
36	97	P60986/5E			NUMBER	97 Total	0		0
43	100	P61095E			NUMBER	100 Total	0		0
45	101	P61221E			NUMBER	101 Total	0		0
47	103	P61508/10KE			NUMBER	103 Total	0		0
50	105	P61670E			NUMBER	105 Total	0		0
52	107	P61782/CE			NUMBER	107 Total	0		0
54	109	P61838/3E			NUMBER	109 Total	0		0
56	110	P61841E			NUMBER	110 Total	0		0
58	111	P62039E			NUMBER	111 Total	0		0
61	120	P62642/B/400E			NUMBER	120 Total	0		0
63	122	P62642/GY/400E			NUMBER	122 Total	0		0
66	124	P62642/R/520E			NUMBER	124 Total	0		0
69	128	P62642/Y/400E			NUMBER	128 Total	0		0
71	129	P62642/Y/700E			NUMBER	129 Total	0		0
74	130	P61919E			NUMBER	130 Total	0		0
78	131	P63027E			NUMBER	131 Total	0		0
87	132	P63028E			NUMBER	132 Total	0		0
92	133	P63073E			NUMBER	133 Total	0		0
94	134	P63102/3E			NUMBER	134 Total	0		0
96	135	P63114E			NUMBER	135 Total	0		0
98	136	P63313E			NUMBER	136 Total	0		0
302	137	P63317E			NUMBER	137 Total	0		0

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#	SL No in DGFT Appl	PartNo	Description	Perunit qty	UOM	ImportSI	Total Qty calculated	Export SL. No	Qty recomme nded
304	138	P63537E			NUMBER	138 Total	0		0
306	140	P63622/4E			NUMBER	140 Total	0		0
308	141	P63638/AE			NUMBER	141 Total	0		0
310	145	P63662E			NUMBER	145 Total	0		0
313	147	P63705E			NUMBER	147 Total	0		0
318	148	P63720/BE			NUMBER	148 Total	0		0
321	149	SA303780E			NUMBER	149 Total	0		0
323	150	SA305860/1E			NUMBER	150 Total	0		0
326	152	SA307828E			NUMBER	152 Total	0		0
328	153	SA308654E			NUMBER	153 Total	0		0
330	156	SA310898E			NUMBER	156 Total	0		0
332	157	SA311489E			NUMBER	157 Total	0		0
334	158	SA41162E			NUMBER	158 Total	0		0